

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision (DRAFT)

Meeting No. 16/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was **Scheduled for 14.01.2016 but actually held on 19.01.2016** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy.DGFT
Shri A.K. Aggarwal, Addl. Indl. Advisor, DC&PC
Shri D.N. Mathur, Consultant, Department of Pharmaceutical

The committee went through the minutes of earlier NC-III meeting No. 15/82 was scheduled for 30.12.2015 but actually held on 06.01.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted

MEETING NUMBER : 16/82-ALC4/2015 **MEETING DATE** : 14.01.2016

1	Case No.:102/16/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01422/AM16/	RLA File :31/83/040/00168/AM12/	Lic.No/Date:3110051576 22.11.2011	Defer Date:
	Decision :The Committee decided to ratify norms in line with SION A-407 and allowed the quantity of import item as 1.160gm/vial of 1gm or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
2	Case No.:66/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00870/AM13/	RLA File :03/94/040/00423/AM13/	Lic.No/Date:0310709103 14.09.2012	Defer Date:
	Decision :The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.3/82 dated 08.05.2014 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
3	Case No.:46/13/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred

HQ File :01/82/050/01009/AM16/	RLA File :34/24/040/00241/AM13/	Lic.No/Date:3410036142 15.02.2013	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC (Chemicals)			

Case No.:173/14/82-ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
HQ File :01/82/050/01309/AM16/	RLA File :03/95/040/00881/AM10/	Lic.No/Date:0310726567 04.03.2013	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC (Chemicals)			

Case No.:113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC (Chemicals)			

Case No.:147/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
HQ File :01/82/050/00151/AM15/	RLA File :09/24/040/00440/AM14/	Lic.No/Date:0910058609 13.12.2013	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/312/2015-PI(Norms), Sept. 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

Case No.:45/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Rejected
HQ File :01/82/050/01533/AM15/	RLA File :09/24/040/00600/AM14/	Lic.No/Date:0910059428 26.02.2014	Defer Date:
Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.79/82 dated 24.07.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of N.			

Case No.:45/10/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
HQ File :01/82/050/00959/AM15/	RLA File :09/24/040/00619/AM14/	Lic.No/Date:0910059555 13.03.2014	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/276/2015-PI(Norms), Sept. 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
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HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:10.02.2016
Decision :: The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

10	Case No.:39/5/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00356/AM15/	RLA File :08/24/040/00048/AM15/	Lic.No/Date:0810131081 05.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/49/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

11	Case No.:54/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:10.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

12	Case No.:238/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

13	Case No.:121/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01257/AM16/	RLA File :17/24/040/00006/AM15/	Lic.No/Date:1710005809 09.05.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

14	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

15	Case No.:117/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00781/AM15/	RLA File :03/94/040/00128/AM15/	Lic.No/Date:0310782568 22.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/579/2014-PI(Norms) dated May, 2015 , uploaded			

along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

16	Case No.:99/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00763/AM15/	RLA File :03/94/040/00150/AM15/	Lic.No/Date:0310783593 29.05.2014	Defer Date:
Decision :The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/546/2014-PI(Norms) dated March, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

17	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:10.02.2016
Decision :: The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

18	Case No.:164/6/82-ALC4/2014	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:10.02.2016
Decision :: The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

19	Case No.:69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:10.02.2016
Decision :: The Committee noted that copy of application called for from the firm/RA is awaited. The Committee accordingly, decided to defer the case.				

20	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:10.02.2016
Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

21	Case No.:370/5/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00510/AM16/	RLA File :09/24/040/00193/AM15/	Lic.No/Date:0910060634 09.07.2014	Defer Date:10.02.2016
Decision :The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.				

22	Case No.:79/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			
23	Case No.:396/5/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			
24	Case No.:208/13/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01211/AM15/	RLA File :03/94/040/00372/AM15/	Lic.No/Date:0310787389 28.07.2014	Defer Date:
	Decision :: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/102/2015-PI(Norms) dated July, 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
25	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			
26	Case No.:58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:10.02.2016
	Decision : Copy of application has been called for from the firm/RA and same is awaited.			
27	Case No.:49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			
28	Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:10.02.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)
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	Case No.:44/9/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
29	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/494/2014-PI(Norms) dated 22.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:373/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
30	HQ File :01/82/050/00513/AM16/	RLA File :22/24/040/00039/AM15/	Lic.No/Date:2210015055 06.08.2014	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/274/2014-PI(Norms) dated Oct. 2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:2/14/82-ALC4/2015	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
31	HQ File :01/82/050/01138/AM16/	RLA File :03/95/040/00425/AM15/	Lic.No/Date:0310788055 14.08.2014	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP and DCPC..				

	Case No.:48/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
32	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date:10.02.2016
Decision :: The Committee decided to defer the case for want of comments of DCPC.				

	Case No.:215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
33	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

	Case No.:264/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
34	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

35	Case No.: 255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

36	Case No.: 382/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case deferred
	HQ File :01/82/050/00522/AM16/	RLA File :34/24/040/00129/AM15/	Lic.No/Date:3410040491 27.08.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

37	Case No.: 377/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

38	Case No.: 224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

39	Case No.: 225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

40	Case No.: 262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

41	Case No.: 263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

42	Case No.: 223/13/82-	Party Name:KRISHNA	Meet No/Date:16/82-	Status: Case
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	ALC4/2014	ANTIOXIDANTS PVT. LTD.	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

43	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

44	Case No.:400/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

45	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

46	Case No.:380/5/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00520/AM16/	RLA File :22/24/040/00054/AM15/	Lic.No/Date:2210015086 16.09.2014	Defer Date:10.02.2016
	Decision : Copy DML has been called for from the firm, reply is awaited. The Committee decided to defer the case.			

47	Case No.:59/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

48	Case No.:49/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00189/AM16/	RLA File :09/24/040/00336/AM15/	Lic.No/Date:0910061013 23.09.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

49	Case No.:372/5/82-	Party Name:DR J	Meet No/Date:16/82-	Status:Case
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	ALC4/2015	PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date:10.02.2016
	Decision :Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			
50	Case No.:29/13/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comments of DCPC			
51	Case No.:124/13/82- ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comments of DBT			
52	Case No.:276/13/82- ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01279/AM15/	RLA File :08/24/040/00288/AM15/	Lic.No/Date:0810133688 28.10.2014	Defer Date:
	Decision :: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/494/2014-PI(Norms) dated 22.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
53	Case No.:393/5/82- ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00533/AM16/	RLA File :09/24/040/00387/AM15/	Lic.No/Date:0910061210 11.11.2014	Defer Date:10.02.2016
	Decision :The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			
54	Case No.:198/5/82- ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DoP.			
55	Case No.:72/18/82- ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred

	HQ File :01/82/050/01438/AM15/	RLA File :03/94/040/00773/AM15/	Lic.No/Date:0310791044 13.11.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DoP.			

56	Case No.:65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from Ayush.			

57	Case No.:126/8/82-ALC4/2015	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date:0310791177 18.11.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DCPC			

58	Case No.:52/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date:10.02.2016
	Decision :The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

59	Case No.:355/5/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00495/AM16/	RLA File :09/24/040/00433/AM15/	Lic.No/Date:0910061297 25.11.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DoP			

60	Case No.:94/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date:0910061300 25.11.2014	Defer Date:10.02.2016
	Decision :The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

61	Case No.:43/18/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DCPC			

62	Case No.:126/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82- ALC4/2015	Status:Case Deferred
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			14.01.2016	
	HQ File :01/82/050/00266/AM16/	RLA File :22/24/040/00074/AM15/	Lic.No/Date:2210015136 28.11.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DoP			

63	Case No.: 362/5/82- ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date:0510392211 28.11.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DCPC			

64	Case No.: 154/5/82- ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00294/AM16/	RLA File :03/95/040/00740/AM15/	Lic.No/Date:0310791735 05.12.2014	Defer Date:10.02.2016
	Decision :The committee decided to call for copy of Master Batch Formula and DML from the firm and deferred the case.			

65	Case No.: 279/13/82- ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status: Case Approved
	HQ File :01/82/050/01282/AM15/	RLA File :09/24/040/00510/AM15/	Lic.No/Date:0910061362 09.12.2014	Defer Date:
	Decision : The Committee decided to defer the case for want of comment from DoP.			

66	Case No.: 139/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00279/AM16/	RLA File :03/94/040/00872/AM15/	Lic.No/Date:0310791890 10.12.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DoP.			

67	Case No.: 145/5/82- ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DCPC			

68	Case No.: 130/5/82- ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00270/AM16/	RLA File :03/95/040/00652/AM15/	Lic.No/Date:0310792103 17.12.2014	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DCPC			

69	Case No.: 127/5/82-ALC4/2015	Party Name:EMAMI LIMITED,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date:10.02.2016
	Decision : The Committee decided to remind the firm to furnish copy of DML.			

70	Case No.: 133/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date:0310792178 19.12.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

71	Case No.: 224/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00364/AM16/	RLA File :09/24/040/00531/AM15/	Lic.No/Date:0910061427 22.12.2014	Defer Date:10.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

72	Case No.: 136/5/82-ALC4/2015	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

73	Case No.: 96/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00236/AM16/	RLA File :03/94/040/00912/AM15/	Lic.No/Date:0310792310 23.12.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

74	Case No.: 221/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

75	Case No.: 114/5/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

76	Case No.:218/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

77	Case No.:137/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00277/AM16/	RLA File :03/94/040/00931/AM15/	Lic.No/Date:0310792547 01.01.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comment from DoP.			

78	Case No.:138/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00278/AM16/	RLA File :03/94/040/00920/AM15/	Lic.No/Date:0310792544 01.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

79	Case No.:84/5/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00224/AM16/	RLA File :34/24/040/00259/AM15/	Lic.No/Date:3410040852 01.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

80	Case No.:28/7/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00633/AM16/	RLA File :05/24/040/00428/AM15/	Lic.No/Date:0510392678 05.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

81	Case No.:45/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

82	Case No.:102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:10.02.2016

Decision : The Committee decided to defer the case for want of comment from DCPC			
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83	Case No.:74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

84	Case No.:149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

85	Case No.:122/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00262/AM16/	RLA File :03/95/040/00682/AM15/	Lic.No/Date:0310792689 08.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

86	Case No.:121/5/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00261/AM16/	RLA File :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/345/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

87	Case No.:219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

88	Case No.:239/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00379/AM16/	RLA File :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date:10.02.2016
	Decision: The Committee decided to defer the case for want of comment from DoP.			

89	Case No.:141/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
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	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date:10.02.2016
	Decision :The Committee decided to send a copy of application to DCPC.			

90	Case No.:151/5/82- ALC4/2015	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00291/AM16/	RLA File :03/94/040/00902/AM15/	Lic.No/Date:0310792875 13.01.2015	Defer Date:
	Decision :The Committee decided to defer the case for want of comment from DoP			

91	Case No.:119/5/82- ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date:10.02.2016
	Decision :The Committee decided to call for copy of Master Batch Formula and DML from the firm. The Committee accordingly decided to defer the case.			

92	Case No.:59/5/82- ALC4/2015	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00199/AM16/	RLA File :03/94/040/00793/AM15/	Lic.No/Date:0310792911 14.01.2015	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from DCPC			

93	Case No.:243/5/82- ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date:10.02.2016
	Decision :The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case			

94	Case No.:52/5/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00192/AM16/	RLA File :03/94/040/00953/AM15/	Lic.No/Date:0310793104 20.01.2015	Defer Date:
	Decision :The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/507/2015-PI(Norms) dated 30.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

95	Case No.:88/5/82- ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:10.02.2016
	Decision :The Committee decided to defer the case for want of comment from D/o of Ayush.			

96	Case No.:131/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00271/AM16/	RLA File :03/94/040/00988/AM15/	Lic.No/Date:0310793181 21.01.2015	Defer Date:
	Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/516/2015-PI(Norms) dated 31.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
97	Case No.:1/2/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00016/AM16/	RLA File :05/24/040/00453/AM15/	Lic.No/Date:0510392953 21.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			
98	Case No.:269/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00409/AM16/	RLA File :03/94/040/01006/AM15/	Lic.No/Date:0310793301 27.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DOP.			
99	Case No.:85/5/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00225/AM16/	RLA File :05/24/040/00500/AM15/	Lic.No/Date:0510392989 27.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC.			
100	Case No.:163/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00303/AM16/	RLA File :05/24/040/00503/AM15/	Lic.No/Date:0510393026 29.01.2015	Defer Date:10.02.2016
	Decision : Information called for from the firm is awaited. The Committee accordingly deferred the case.			
101	Case No.:138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			
102	Case No.:275/5/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred

	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

103	Case No.:284/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00424/AM16/	RLA File :03/94/040/01053/AM15/	Lic.No/Date:0310793620 05.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP.			

104	Case No.:169/5/82- ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00309/AM16/	RLA File :34/24/040/00290/AM15/	Lic.No/Date:3410040927 05.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC.			

105	Case No.:344/5/82- ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00484/AM16/	RLA File :03/95/040/00445/AM15/	Lic.No/Date:0310793706 09.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

106	Case No.:290/5/82- ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00430/AM16/	RLA File :22/24/040/00098/AM15/	Lic.No/Date:2210015190 10.02.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case			

107	Case No.:348/5/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00488/AM16/	RLA File :03/95/040/00895/AM15/	Lic.No/Date:0310793791 11.02.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case			

108	Case No.:333/5/82- ALC4/2015	Party Name:MEHTA API PVT LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00473/AM16/	RLA File :03/95/040/00903/AM15/	Lic.No/Date:0310793861 12.02.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case			

109	Case No.:235/5/82-ALC4/2015	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00375/AM16/	RLA File :08/24/040/00413/AM15/	Lic.No/Date:0810134610 18.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/195/2014-PI(Norms) dated Oct. 2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

110	Case No.:283/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00423/AM16/	RLA File :03/94/040/01084/AM15/	Lic.No/Date:0310793953 18.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

111	Case No.:279/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

112	Case No.:288/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

113	Case No.:237/5/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00377/AM16/	R LA File :08/24/040/00423/AM15/	Lic.No/Date:0810134636 19.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/494/2014-PI(Norms) dated 22.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

114	Case No.:332/5/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00472/AM16/	RLA File :03/95/040/00991/AM15/	Lic.No/Date:0310794000 19.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

115	Case No.:335/5/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			
116	Case No.:280/5/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/478/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
117	Case No.:232/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00372/AM16/	RLA File :05/24/040/00560/AM15/	Lic.No/Date:0510393348 24.02.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/378/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
118	Case No.:334/5/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			
119	Case No.:309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			
120	Case No.:273/5/82-ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DBT			
121	Case No.:452/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred

	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

122	Case No.:298/5/82- ALC4/2015	Party Name:MEDICEF PHARMA,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00438/AM16/	RLA File :22/24/040/00095/AM15/	Lic.No/Date:2210015200 27.02.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comment from DoP.			

123	Case No.:341/5/82- ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00481/AM16/	RLA File :03/95/040/01002/AM15/	Lic.No/Date:0310794281 02.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/103/2014-PI(Norms) dated September 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

124	Case No.:295/5/82- ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

125	Case No.:451/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00591/AM16/	RLA File :03/94/040/01097/AM15/	Lic.No/Date:0310794354 04.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP.			

126	Case No.:303/5/82- ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

127	Case No.:300/5/82- ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

128	Case No.:450/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00590/AM16/	RLA File :03/94/040/01114/AM15/	Lic.No/Date:0310794517 11.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			
129	Case No.:447/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			
130	Case No.:409/5/82-ALC4/2015	Party Name:NOCIL LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00549/AM16/	RLA File :03/95/040/00974/AM15/	Lic.No/Date:0310794587 16.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			
131	Case No.:45/4/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00084/AM16/	RLA File :34/24/040/00325/AM15/	Lic.No/Date:3410041050 16.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			
132	Case No.:6/8/82-ALC4/2015	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00802/AM16/	RLA File :09/24/040/00690/AM15/	Lic.No/Date:0910061710 16.03.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			
133	Case No.:291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide letter No.14010/38/2011-Ch-II dated 7.1.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
134	Case No.:426/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred

	HQ File :01/82/050/00566/AM16/	RLA File :03/94/040/01162/AM15/	Lic.No/Date:0310794710 19.03.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comment from DoP.				

	Case No.:407/5/82- ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
135	HQ File :01/82/050/00547/AM16/	RLA File :03/95/040/00934/AM15/	Lic.No/Date:0310794735 20.03.2015	Defer Date:10.02.2016
Decision : The Committee decided to call for copy of Master batch Formula and DML of export product and deferred the case.				

	Case No.:183/5/82- ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
136	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comment from DCPC				

	Case No.:29/5/82- ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
137	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comment from DCPC				

	Case No.:427/5/82- ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
138	HQ File :01/82/050/00567/AM16/	RLA File :03/95/040/01071/AM15/	Lic.No/Date:0310794916 26.03.2015	Defer Date:10.02.2016
Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.				

	Case No.:431/5/82- ALC4/2015	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
139	HQ File :01/82/050/00571/AM16/	RLA File :03/94/040/01086/AM15/	Lic.No/Date:0310794964 27.03.2015	Defer Date:10.02.2016
Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.MNo.35011/508/2015-PI(Norms) dated 30.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.				

	Case No.:16/5/82- ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
140	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date:10.02.2016

	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			
141	Case No.:405/5/82-ALC4/2015	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00545/AM16/	RLA File :03/94/040/00521/AM15/	Lic.No/Date:0310795052 31.03.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			
142	Case No.:14/4/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00053/AM16/	RLA File :09/24/040/00698/AM15/	Lic.No/Date:0910061803 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/169/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
143	Case No.:28/5/82-ALC4/2015	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00168/AM16/	RLA File :56/24/040/00064/AM15/	Lic.No/Date:5610004573 31.03.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			
144	Case No.:26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			
145	Case No.:411/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00551/AM16/	RLA File :03/95/040/01033/AM15/	Lic.No/Date:0310795186 08.04.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/370/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
146	Case No.:139/8/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:16/82-ALC4/2015	Status:Case Deferred

			14.01.2016	
	HQ File :01/82/050/00935/AM16/	RLA File :03/95/040/01120/AM15/	Lic.No/Date:0310795271 13.04.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called in NC.3 meeting no. 12/82 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
147	Case No.:5/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called in NC.3 meeting no. 12/82 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
148	Case No.:35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
149	Case No.:132/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
150	Case No.:153/7/82-ALC4/2015	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00758/AM16/	RLA File :03/94/040/00039/AM16/	Lic.No/Date:0310795534 24.04.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
151	Case No.:29/7/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00634/AM16/	RLA File :04/24/040/00003/AM16/	Lic.No/Date:0410160438 24.04.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/268/2015-PI(Norms) dated October 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
152	Case No.:40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:16/82-ALC4/2015	Status:Case Deferred

			14.01.2016	
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:35/8/82- ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
153	HQ File :01/82/050/00831/AM16/	RLA File :09/24/040/00068/AM16/	Lic.No/Date:0910061940 28.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/627/2015PI(Norms) dated 21.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:36/8/82- ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
154	HQ File :01/82/050/00832/AM16/	RLA File :09/24/040/00067/AM16/	Lic.No/Date:0910061939 28.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/627/2015PI(Norms) dated 21.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:174/5/82- ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
155	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:176/5/82- ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
156	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:177/5/82- ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
157	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:62/8/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
158	HQ File :01/82/050/00858/AM16/	RLA File :09/24/040/00028/AM16/	Lic.No/Date:0910061955 01.05.2015	Defer Date:10.02.2016

	Decision : The Committee noted that information called in NC.3 meeting no. 14/82 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
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159	Case No.:61/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00857/AM16/	RLA File :09/24/040/00045/AM16/	Lic.No/Date:0910061970 01.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

160	Case No.:111/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00716/AM16/	RLA File :03/95/040/00058/AM16/	Lic.No/Date:0310795699 05.05.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No. 35011/511/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

161	Case No.:77/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00873/AM16/	RLA File :09/24/040/00022/AM16/	Lic.No/Date:0910061978 06.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

162	Case No.:78/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00874/AM16/	RLA File :09/24/040/00021/AM16/	Lic.No/Date:0910061977 06.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

163	Case No.:75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

164	Case No.:65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called in NC.3 meeting no. 12/82 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

165	Case No.:3/5/82-ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00143/AM16/	RLA File :05/24/040/00014/AM16/	Lic.No/Date:0510394126 07.05.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called in NC.3 meeting no. 8/82 dated 16.09.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

166	Case No.:7/5/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called in NC.3 meeting no. 14/82 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

167	Case No.:38/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00834/AM16/	RLA File :09/24/040/00060/AM16/	Lic.No/Date:0910061998 08.05.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called in NC.3 meeting no. 14/82 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

168	Case No.:69/8/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00865/AM16/	RLA File :09/24/040/00742/AM15/	Lic.No/Date:0910061999 08.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

169	Case No.:76/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00872/AM16/	RLA File :09/24/040/00062/AM16/	Lic.No/Date:0910062007 12.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

170	Case No.:32/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00828/AM16/	RLA File :09/24/040/00040/AM16/	Lic.No/Date:0910062015 14.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

171	Case No.:41/8/82-ALC4/2015	Party Name:AUROBINDO	Meet No/Date:16/82-ALC4/2015	Status:Case Deferred
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		PHARMA LIMITED	14.01.2016	
	HQ File :01/82/050/00837/AM16/	RLA File :09/24/040/00074/AM16/	Lic.No/Date:0910062016 14.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

172	Case No.:42/8/82- ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00838/AM16/	RLA File :09/24/040/00097/AM16/	Lic.No/Date:0910062057 21.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

173	Case No.:199/5/82- ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00339/AM16/	RLA File :04/24/040/00040/AM16/	Lic.No/Date:0410160570 21.05.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called in NC.3 meeting no. 12/82 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

174	Case No.:200/5/82- ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date:0410160569 21.05.2015	Defer Date:10.02.2016
	Decision : The Committee noted that information called in NC.3 meeting no. 12/82 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

175	Case No.:97/8/82- ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

176	Case No.:29/8/82- ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00825/AM16/	RLA File :09/24/040/00734/AM15/	Lic.No/Date:0910062067 25.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

177	Case No.:45/8/82- ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

178	Case No.:6/4/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00045/AM16/	RLA File :09/24/040/00057/AM16/	Lic.No/Date:0910062072 26.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. No.35011/597/2014-PI(Norms) dated April 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

179	Case No.:7/4/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00046/AM16/	RLA File :09/24/040/00093/AM16/	Lic.No/Date:0910062073 26.05.2015	Defer Date:
	Decision The Committee decided to defer the case for want of comments of DoP.			

180	Case No.:136/8/82-ALC4/2015	Party Name:SEBACIC INDIA LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00932/AM16/	RLA File :34/24/040/00049/AM16/	Lic.No/Date:3410041253 28.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

181	Case No.:16/4/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00055/AM16/	RLA File :09/24/040/00100/AM16/	Lic.No/Date:0910062098 29.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. No.35011/637/2015-PI(Norms) dated 23.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

182	Case No.:113/7/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00718/AM16/	RLA File :03/95/040/00115/AM16/	Lic.No/Date:0310796312 29.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

183	Case No.:86/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

184	Case No.:90/8/82-	Party Name:UNITED	Meet No/Date:16/82-	Status:Case
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	ALC4/2015	BIOTECH PVT.LTD.	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/00886/AM16/	RLA File :05/24/040/00072/AM16/	Lic.No/Date:0510394446 04.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

185	Case No.:63/7/82- ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00668/AM16/	RLA File :09/24/040/00740/AM15/	Lic.No/Date:0910062136 05.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/627/2015PI(Norms) dated 21.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

186	Case No.:7/8/82- ALC4/2015	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00803/AM16/	RLA File :09/24/040/00139/AM16/	Lic.No/Date:0910062135 05.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

187	Case No.:59/7/82- ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00664/AM16/	RLA File :09/24/040/00149/AM16/	Lic.No/Date:0910062152 10.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

188	Case No.:59/8/82- ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00855/AM16/	RLA File :09/24/040/00140/AM16/	Lic.No/Date:0910062148 10.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

189	Case No.:68/8/82- ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00864/AM16/	RLA File :09/24/040/00156/AM16/	Lic.No/Date:0910062147 10.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

190	Case No.:74/8/82- ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00870/AM16/	RLA File :09/24/040/00127/AM16/	Lic.No/Date:0910062151 10.06.2015	Defer Date:10.02.2016

	Decision : The Committee decided to defer the case for want of comments of DoP
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191	Case No.: 122/14/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01258/AM16/	RLA File :03/94/040/00914/AM15/	Lic.No/Date:0310796567 11.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

192	Case No.: 177/7/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00782/AM16/	RLA File :03/95/040/00124/AM16/	Lic.No/Date:0310796577 11.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

193	Case No.: 47/14/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01183/AM16/	RLA File :09/24/040/00155/AM16/	Lic.No/Date:0910062167 11.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

194	Case No.: 88/8/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Approved
	HQ File :01/82/050/00884/AM16/	RLA File :31/83/040/00005/AM16/	Lic.No/Date:3110065476 16.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-I) dated 13.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

195	Case No.: 1/6/82-ALC4/2015	Party Name:HERBOCHEM	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Approved
	HQ File :01/82/050/00597/AM16/	RLA File :09/24/040/00148/AM16/	Lic.No/Date:0910062238 23.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/171/2015-PI (Norms) Dated Oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

196	Case No.: 121/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

197	Case No.:110/8/82-ALC4/2015	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: case deferred
	HQ File :01/82/050/00906/AM16/	RLA File :03/95/040/00205/AM16/	Lic.No/Date:0310796822 24.06.2015	Defer Date: 10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

198	Case No.:56/8/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00852/AM16/	RLA File :09/24/040/00718/AM15/	Lic.No/Date:0910062245 24.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

199	Case No.:128/16/82-ALC4/2015	Party Name:FLAGSHIP BIOTECH INTERNATIONAL PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01448/AM16/	RLA File :03/94/040/00217/AM16/	Lic.No/Date:0310796903 26.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

200	Case No.:3/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00599/AM16/	RLA File :09/24/040/00179/AM16/	Lic.No/Date:0910062259 30.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

201	Case No.:4/6/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00600/AM16/	RLA File :09/24/040/00188/AM16/	Lic.No/Date:0910062261 30.06.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

202	Case No.:5/6/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00601/AM16/	RLA File :34/24/040/00091/AM16/	Lic.No/Date:3410041336 01.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

203	Case No.:109/8/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00905/AM16/	RLA File :03/95/040/00038/AM16/	Lic.No/Date:0310796997 01.07.2015	Defer Date:10.02.2016

	Decision : The Committee decided to call for copy of DML and Master Batch Formula from the firm and deferred the case.			
204	Case No.:48/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01184/AM16/	RLA File :09/24/040/00184/AM16/	Lic.No/Date:0910062272 01.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/138/2011-Ch-II dated 12.01.2016 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
205	Case No.:97/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
206	Case No.:109/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01245/AM16/	RLA File :09/24/040/00195/AM16/	Lic.No/Date:0910062283 02.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
207	Case No.:39/13/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01002/AM16/	RLA File :03/94/040/00260/AM16/	Lic.No/Date:0310797052 03.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
208	Case No.:105/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01241/AM16/	RLA File :09/24/040/00191/AM16/	Lic.No/Date:0910062299 03.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
209	Case No.:28/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01164/AM16/	RLA File :05/24/040/00153/AM16/	Lic.No/Date:0510394804 06.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
210	Case No.:45/14/82-	Party Name:V.D.H.	Meet No/Date:16/82-	Status:Case

	ALC4/2015	ORGANICS PVT. LTD	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/01181/AM16/	RLA File :05/24/040/00162/AM16/	Lic.No/Date:0510394805 06.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

211	Case No.:98/8/82-ALC4/2015	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00894/AM16/	RLA File :08/24/040/00109/AM16/	Lic.No/Date:0810135630 07.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

212	Case No.:43/14/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01179/AM16/	RLA File :05/23/040/00146/AM16/	Lic.No/Date:0510394837 08.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

213	Case No.:129/8/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00925/AM16/	RLA File :03/95/040/00237/AM16/	Lic.No/Date:0310797113 08.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/81/2012-Ch-II dated 15.01.2016 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

214	Case No.:104/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01240/AM16/	RLA File :09/24/040/00701/AM15/	Lic.No/Date:0910062324 09.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

215	Case No.:54/8/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00850/AM16/	RLA File :05/23/040/00150/AM16/	Lic.No/Date:0510394862 09.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

216	Case No.:50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DBT			

217	Case No.:51/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01187/AM16/	RLA File :09/24/040/00197/AM16/	Lic.No/Date:0910062326 13.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
218	Case No.:58/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00854/AM16/	RLA File :05/23/040/00069/AM16/	Lic.No/Date:0510394892 14.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
219	Case No.:72/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00868/AM16/	RLA File :05/23/040/00068/AM16/	Lic.No/Date:0510394891 14.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
220	Case No.:54/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01190/AM16/	RLA File :09/24/040/00524/AM15/	Lic.No/Date:0910062332 15.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DBT			
221	Case No.:59/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01195/AM16/	RLA File :09/24/040/00525/AM15/	Lic.No/Date:0910062331 15.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DBT			
222	Case No.:41/14/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01177/AM16/	RLA File :34/24/040/00031/AM16/	Lic.No/Date:3410041376 15.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
223	Case No.:114/14/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01250/AM16/	RLA File :09/24/040/00651/AM15/	Lic.No/Date:0910062336 15.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

224	Case No.:20/16/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

225	Case No.:113/8/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00909/AM16/	RLA File :03/95/040/00299/AM16/	Lic.No/Date:0310797251 15.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

226	Case No.:70/8/82-ALC4/2015	Party Name:ZEISS PHARMACEUTICALS PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00866/AM16/	RLA File :22/24/040/00024/AM16/	Lic.No/Date:2210015267 15.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

227	Case No.:3/7/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00608/AM16/	RLA File :09/24/040/00202/AM16/	Lic.No/Date:0910062341 16.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

228	Case No.:49/8/82-ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide U.O.no.14010/75/2015-Ch-II dated 25.1.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

229	Case No.:113/14/82-ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01249/AM16/	RLA File :09/24/040/00192/AM16/	Lic.No/Date:0910062343 16.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

230	Case No.:120/8/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:10.02.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC			
231	Case No.:116/8/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00912/AM16/	RLA File :03/95/040/00216/AM16/	Lic.No/Date:0310797284 16.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
232	Case No.:55/8/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00851/AM16/	RLA File :05/23/040/00142/AM16/	Lic.No/Date:0510394969 17.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
233	Case No.:84/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/00880/AM16/	RLA File :05/24/040/00121/AM16/	Lic.No/Date:0510394909 17.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/646/2015-PI(Norms) dated 11.01.2016 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
234	Case No.:49/14/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01185/AM16/	RLA File :09/24/040/00205/AM16/	Lic.No/Date:0910062344 17.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
235	Case No.:39/14/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01175/AM16/	RLA File :05/23/040/00165/AM16/	Lic.No/Date:0510395004 20.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
236	Case No.:42/14/82-ALC4/2015	Party Name:MEDICAMEN ORGANICS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01178/AM16/	RLA File :05/24/040/00193/AM16/	Lic.No/Date:0510395021 21.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
237	Case No.:112/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred

	HQ File :01/82/050/01248/AM16/	RLA File :09/24/040/00221/AM16/	Lic.No/Date:0910062348 21.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

238	Case No.:21/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01341/AM16/	RLA File :09/24/040/00223/AM16/	Lic.No/Date:0910062361 22.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

239	Case No.:22/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01342/AM16/	RLA File :09/24/040/00224/AM16/	Lic.No/Date:0910062360 22.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

240	Case No.:150/14/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01286/AM16/	RLA File :09/24/040/00242/AM16/	Lic.No/Date:0910062366 23.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

241	Case No.:1/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00797/AM16/	RLA File :09/24/040/00236/AM16/	Lic.No/Date:0910062367 23.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

242	Case No.:2/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00798/AM16/	RLA File :09/24/040/00246/AM16/	Lic.No/Date:0910062368 23.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

243	Case No.:3/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00799/AM16/	RLA File :09/24/040/00235/AM16/	Lic.No/Date:0910062369 23.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

244	Case No.:4/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062370	Defer

	:01/82/050/00800/AM16/	:09/24/040/00237/AM16/	23.07.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

245	Case No.:50/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01186/AM16/	RLA File :09/24/040/00226/AM16/	Lic.No/Date:0910062363 23.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

246	Case No.:149/14/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01285/AM16/	RLA File :09/24/040/00230/AM16/	Lic.No/Date:0910062365 23.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

247	Case No.:10/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00806/AM16/	RLA File :09/24/040/00215/AM16/	Lic.No/Date:0910062383 27.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

248	Case No.:117/8/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00913/AM16/	RLA File :03/95/040/00250/AM16/	Lic.No/Date:0310797677 27.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

249	Case No.:11/8/82-ALC4/2015	Party Name:INTER LABS (INDIA)PVT LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00807/AM16/	RLA File :09/24/040/00249/AM16/	Lic.No/Date:0910062391 28.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

250	Case No.:148/14/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01284/AM16/	RLA File :09/24/040/00099/AM16/	Lic.No/Date:0910062389 28.07.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

251	Case No.:73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510395102	Defer

	:01/82/050/00869/AM16/	:05/24/040/00213/AM16/	28.07.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

252	Case No.:1/10/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

253	Case No.:12/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00808/AM16/	RLA File :09/24/040/00250/AM16/	Lic.No/Date:0910062397 29.07.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

254	Case No.:13/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00809/AM16/	RLA File :09/24/040/00243/AM16/	Lic.No/Date:0910062398 29.07.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

255	Case No.:14/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00810/AM16/	RLA File :09/24/040/00241/AM16/	Lic.No/Date:0910062399 29.07.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

256	Case No.:15/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00811/AM16/	RLA File :09/24/040/00261/AM16/	Lic.No/Date:0910062400 29.07.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

257	Case No.:170/14/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01306/AM16/	RLA File :13/24/040/00015/AM16/	Lic.No/Date:1310047932 29.07.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

258	Case No.:16/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062415	Defer

	:01/82/050/00812/AM16/	:09/24/040/00229/AM16/	30.07.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

259	Case No.:131/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

260	Case No.:60/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

261	Case No.:169/14/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

262	Case No.:12/14/82-ALC4/2015	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01148/AM16/	RLA File :03/95/040/00326/AM16/	Lic.No/Date:0310797879 03.08.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

263	Case No.:17/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

264	Case No.:165/14/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01301/AM16/	RLA File :31/83/040/00055/AM16/	Lic.No/Date:3110065577 04.08.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

265	Case No.:166/14/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3110065576	Defer

	:01/82/050/01302/AM16/	:31/83/040/00054/AM16/	04.08.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

266	Case No.:167/14/82-ALC4/2015	Party Name: BALAJI AMINES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01303/AM16/	RLA File :31/83/040/00053/AM16/	Lic.No/Date:3110065578 04.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

267	Case No.:168/14/82-ALC4/2015	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date:3110065579 04.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

268	Case No.:25/14/82-ALC4/2015	Party Name: STERMONE CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01161/AM16/	RLA File :34/24/040/00101/AM16/	Lic.No/Date:3410041432 05.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/443/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

269	Case No.:11/14/82-ALC4/2015	Party Name: SUNSHIELD CHEMICALS LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01147/AM16/	RLA File :03/95/040/00349/AM16/	Lic.No/Date:0310797971 05.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o DCPC forwarded vide U.O.No.14010/107/2010-Ch-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

270	Case No.:13/14/82-ALC4/2015	Party Name: SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01149/AM16/	RLA File :03/95/040/00325/AM16/	Lic.No/Date:0310797969 05.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

271	Case No.:95/14/82-ALC4/2015	Party Name: BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01231/AM16/	RLA File :09/24/040/00216/AM16/	Lic.No/Date:0910062459 07.08.2015	Defer Date:10.02.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC		
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272	Case No.: 19/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00815/AM16/	RLA File :09/24/040/00267/AM16/	Lic.No/Date:0910062455 07.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP			

273	Case No.: 18/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00814/AM16/	RLA File :09/24/040/00270/AM16/	Lic.No/Date:0910062454 07.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP			

274	Case No.: 14/14/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01150/AM16/	RLA File :03/95/040/00356/AM16/	Lic.No/Date:0310798008 07.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP			

275	Case No.: 4/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01140/AM16/	RLA File :03/95/040/00350/AM16/	Lic.No/Date:0310798032 10.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

276	Case No.: 18/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

277	Case No.: 115/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01435/AM16/	RLA File :03/95/040/00164/AM16/	Lic.No/Date:0310798051 10.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

278	Case No.: 5/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Approved
	HQ File	RLA File	Lic.No/Date:0310798033	Defer Date:

	:01/82/050/01141/AM16/	:03/95/040/00354/AM16/	10.08.2015	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2013-Ch-II dated 15.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
279	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
280	Case No.:22/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00818/AM16/	RLA File :09/24/040/00287/AM16/	Lic.No/Date:0910062467 11.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
281	Case No.:31/14/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01167/AM16/	RLA File :34/24/040/00134/AM16/	Lic.No/Date:3410041440 11.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
282	Case No.:155/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01291/AM16/	RLA File :05/24/040/00237/AM16/	Lic.No/Date:0510395271 11.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
283	Case No.:160/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01296/AM16/	RLA File :09/24/040/00286/AM16/	Lic.No/Date:0910062483 12.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
284	Case No.:25/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00821/AM16/	RLA File :09/24/040/00112/AM16/	Lic.No/Date:0910062498 13.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
285	Case No.:133/14/82-	Party Name:RA CHEM	Meet No/Date:16/82-	Status:Case

	ALC4/2015	PHARMA LIMITED	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/01269/AM16/	RLA File :09/24/040/00298/AM16/	Lic.No/Date:0910062500 14.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

286	Case No.:20/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01156/AM16/	RLA File :03/95/040/00130/AM16/	Lic.No/Date:0310798188 14.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

287	Case No.:22/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01158/AM16/	RLA File :03/95/040/00077/AM16/	Lic.No/Date:0310798195 14.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

288	Case No.:69/14/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01205/AM16/	RLA File :09/24/040/00217/AM16/	Lic.No/Date:0910062501 14.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to send a copy of application to DOP.			

289	Case No.:21/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01157/AM16/	RLA File :03/95/040/00199/AM16/	Lic.No/Date:0310798226 17.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o DCPC forwarded vide U.O.No.14010/64/2013-Ch-II dated 15.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

290	Case No.:34/14/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01170/AM16/	RLA File :34/24/040/00144/AM16/	Lic.No/Date:3410041464 17.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

291	Case No.:26/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00822/AM16/	RLA File :09/24/040/00292/AM16/	Lic.No/Date:0910062510 18.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

292	Case No.:96/14/82-ALC4/2015	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01232/AM16/	RLA File :09/24/040/00293/AM16/	Lic.No/Date:0910062511 18.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

293	Case No.:99/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01235/AM16/	RLA File :09/24/040/00231/AM16/	Lic.No/Date:0910062516 18.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

294	Case No.:56/13/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01019/AM16/	RLA File :05/24/040/00183/AM16/	Lic.No/Date:0510395354 18.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DBT			

295	Case No.:70/14/82-ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01206/AM16/	RLA File :09/24/040/00280/AM16/	Lic.No/Date:0910062520 19.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

296	Case No.:154/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01290/AM16/	RLA File :05/24/040/00381/AM15/	Lic.No/Date:0510395357 19.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

297	Case No.:68/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

298	Case No.:30/14/82-ALC4/2015	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01166/AM16/	RLA File :34/24/040/00143/AM16/	Lic.No/Date:3410041467 20.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

299	Case No.:6/14/82-ALC4/2015	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01142/AM16/	RLA File :03/95/040/00364/AM16/	Lic.No/Date:0310798287 20.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
300	Case No.:133/16/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01453/AM16/	RLA File :09/24/040/00013/AM16/	Lic.No/Date:0910062523 20.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
301	Case No.:19/14/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01155/AM16/	RLA File :03/95/040/00389/AM16/	Lic.No/Date:0310798289 20.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
302	Case No.:66/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01202/AM16/	RLA File :09/24/040/00290/AM16/	Lic.No/Date:0910062526 21.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
303	Case No.:16/16/82-ALC4/2015	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01336/AM16/	RLA File :04/24/040/00128/AM16/	Lic.No/Date:0410160959 25.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			
304	Case No.:28/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00824/AM16/	RLA File :09/24/040/00313/AM16/	Lic.No/Date:0910062532 25.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
305	Case No.:23/14/82-ALC4/2015	Party Name:RUSAN PHARMA LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01159/AM16/	RLA File :03/95/040/00400/AM16/	Lic.No/Date:0310798441 25.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

306	Case No.:3/14/82-ALC4/2015	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01139/AM16/	RLA File :03/95/040/00401/AM16/	Lic.No/Date:0310798433 25.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
307	Case No.:24/14/82-ALC4/2015	Party Name:SHUBHAM SPECIALTY PRODUCTS	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
308	Case No.:35/14/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01171/AM16/	RLA File :22/24/040/00032/AM16/	Lic.No/Date:2210015295 27.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
309	Case No.:36/14/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01172/AM16/	RLA File :22/24/040/00034/AM16/	Lic.No/Date:2210015294 27.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
310	Case No.:133/8/82-ALC4/2015	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00929/AM16/	RLA File :09/24/040/00227/AM16/	Lic.No/Date:0910062545 28.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
311	Case No.:131/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00927/AM16/	RLA File :09/24/040/00324/AM16/	Lic.No/Date:0910062542 28.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
312	Case No.:132/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00928/AM16/	RLA File :09/24/040/00325/AM16/	Lic.No/Date:0910062543 28.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
313	Case No.:82/14/82-	Party Name:PAYAL	Meet No/Date:16/82-	Status:Case

	ALC4/2015	PETROCHEM PRIVATE LIMITED	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/01218/AM16/	RLA File :05/24/040/00233/AM16/	Lic.No/Date:0510395480 31.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
314	Case No.:89/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01225/AM16/	RLA File :05/24/040/00224/AM16/	Lic.No/Date:0510395479 31.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
315	Case No.:94/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01230/AM16/	RLA File :05/24/040/00202/AM16/	Lic.No/Date:0510395481 31.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
316	Case No.:17/14/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01153/AM16/	RLA File :03/95/040/00414/AM16/	Lic.No/Date:0310798585 31.08.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
317	Case No.:116/16/82-ALC4/2015	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01436/AM16/	RLA File :05/24/040/00181/AM16/	Lic.No/Date:0510395496 01.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DBT			
318	Case No.:93/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01229/AM16/	RLA File :05/24/040/00244/AM16/	Lic.No/Date:0510395493 01.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
319	Case No.:134/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00930/AM16/	RLA File :09/24/040/00336/AM16/	Lic.No/Date:0910062550 03.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
320	Case No.:57/14/82-ALC4/2015	Party Name:SMILAX LABORATORIES LI	Meet No/Date:16/82-ALC4/2015	Status:Case Deferred

		MITED	14.01.2016	
	HQ File :01/82/050/01193/A M16/	RLA File :09/24/040/00322/AM16/	Lic.No/Date:0910062 547 03.09.2015	Defer Date:10.02.20 16
	Decision : The Committee decided to defer the case for want of comments of DoP			

321	Case No.: 141/14/82- ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01277/AM16/	RLA File :17/24/040/00050/AM16/	Lic.No/Date:1710006170 04.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

322	Case No.: 111/14/82- ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01247/AM16/	RLA File :09/24/040/00340/AM16/	Lic.No/Date:0910062553 04.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/599/2015-PI(Norms) dated December 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

323	Case No.: 125/16/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01445/AM16/	RLA File :03/94/040/00171/AM16/	Lic.No/Date:0310798674 04.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

324	Case No.: 52/14/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01188/AM16/	RLA File :09/24/040/00323/AM16/	Lic.No/Date:0910062554 04.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

325	Case No.: 83/14/82- ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01219/AM16/	RLA File :05/24/040/00271/AM16/	Lic.No/Date:0510395542 07.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

326	Case No.: 119/16/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310798725	Defer

	:01/82/050/01439/AM16/	:03/94/040/00402/AM16/	08.09.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

327	Case No.:120/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01440/AM16/	RLA File :03/94/040/00403/AM16/	Lic.No/Date:0310798726 08.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

328	Case No.:121/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01441/AM16/	RLA File :03/94/040/00405/AM16/	Lic.No/Date:0310798727 08.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

329	Case No.:172/13/82-ALC4/2015	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01135/AM16/	RLA File :07/24/040/00201/AM16/	Lic.No/Date:0710108696 08.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

330	Case No.:56/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01192/AM16/	RLA File :09/24/040/00134/AM16/	Lic.No/Date:0910062560 08.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

331	Case No.:124/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01444/AM16/	RLA File :03/94/040/00399/AM16/	Lic.No/Date:0310798771 09.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

332	Case No.:46/14/82-ALC4/2015	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

333	Case No.:53/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015	Status:Case Deferred
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			14.01.2016	
	HQ File :01/82/050/01189/AM16/	RLA File :09/24/040/00315/AM16/	Lic.No/Date:0910062581 09.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:157/14/82-ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
334	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/5/2016-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:36/16/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
335	HQ File :01/82/050/01356/AM16/	RLA File :03/94/040/00142/AM16/	Lic.No/Date:0310798803 10.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:147/14/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
336	HQ File :01/82/050/01283/AM16/	RLA File :09/24/040/00335/AM16/	Lic.No/Date:0910062586 10.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:122/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
337	HQ File :01/82/050/01442/AM16/	RLA File :03/94/040/00462/AM16/	Lic.No/Date:0310798808 10.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:123/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
338	HQ File :01/82/050/01443/AM16/	RLA File :03/94/040/00463/AM16/	Lic.No/Date:0310798809 10.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:125/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
339	HQ File :01/82/050/01261/AM16/	RLA File :09/24/040/00345/AM16/	Lic.No/Date:0910062589 10.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

340	Case No.:78/14/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01214/AM16/	RLA File :34/24/040/00148/AM16/	Lic.No/Date:3410041505 11.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
341	Case No.:4/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01324/AM16/	RLA File :09/24/040/00297/AM16/	Lic.No/Date:0910062594 11.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
342	Case No.:9/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01329/AM16/	RLA File :09/24/040/00328/AM16/	Lic.No/Date:0910062593 11.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
343	Case No.:95/16/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01415/AM16/	RLA File :31/83/040/00082/AM16/	Lic.No/Date:3110065636 14.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
344	Case No.:56/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01376/AM16/	RLA File :03/94/040/00435/AM16/	Lic.No/Date:0310798876 14.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
345	Case No.:59/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01379/AM16/	RLA File :03/94/040/00474/AM16/	Lic.No/Date:0310798877 14.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
346	Case No.:8/14/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01144/AM16/	RLA File :03/95/040/00343/AM16/	Lic.No/Date:0310798846 14.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
347	Case No.:110/14/82-	Party	Meet No/Date:16/82-	Status:Case

	ALC4/2015	Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/01246/AM16/	RLA File :09/24/040/00305/AM16/	Lic.No/Date:0910062601 14.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

348	Case No.:134/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01270/AM16/	RLA File :09/24/040/00273/AM16/	Lic.No/Date:0910062602 14.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

349	Case No.:7/14/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01143/AM16/	RLA File :03/95/040/00426/AM16/	Lic.No/Date:0310798872 14.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to call for copy of DML and Master Batch Formula from the firm and deferred the case.			

350	Case No.:74/14/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01210/AM16/	RLA File :34/24/040/00120/AM16/	Lic.No/Date:3410041510 15.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

351	Case No.:15/14/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01151/AM16/	RLA File :03/95/040/00360/AM16/	Lic.No/Date:0310798909 15.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

352	Case No.:77/14/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01213/AM16/	RLA File :34/24/040/00164/AM16/	Lic.No/Date:3410041519 16.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

353	Case No.:96/16/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01416/AM16/	RLA File :31/83/040/00083/AM16/	Lic.No/Date:3110065637 16.09.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-I) dated 13.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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354	Case No.:100/14/82-ALC4/2015	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01236/AM16/	RLA File :09/24/040/00351/AM16/	Lic.No/Date:0910062623 16.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

355	Case No.:9/14/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01145/AM16/	RLA File :03/95/040/00434/AM16/	Lic.No/Date:0310798944 16.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

356	Case No.:72/14/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01208/AM16/	RLA File :34/24/040/00168/AM16/	Lic.No/Date:3410041517 16.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

357	Case No.:98/14/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01234/AM16/	RLA File :09/24/040/00333/AM16/	Lic.No/Date:0910062625 16.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

358	Case No.:115/14/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01251/AM16/	RLA File :09/24/040/00334/AM16/	Lic.No/Date:0910062626 16.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

359	Case No.:124/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01260/AM16/	RLA File :09/24/040/00355/AM16/	Lic.No/Date:0910062622 16.09.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/138/2011-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

360	Case No.:67/14/82-ALC4/2015	Party Name:LEE PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01203/AM16/	RLA File :09/24/040/00360/AM16/	Lic.No/Date:0910062631 18.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/771/2013-PI(Norms) dated August 2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

361	Case No.:35/16/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01355/AM16/	RLA File :03/94/040/00415/AM16/	Lic.No/Date:0310798977 21.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

362	Case No.:34/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01354/AM16/	RLA File :03/94/040/00472/AM16/	Lic.No/Date:0310798979 21.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

363	Case No.:71/14/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01207/AM16/	RLA File :09/24/040/00376/AM16/	Lic.No/Date:0910062633 21.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

364	Case No.:64/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01200/AM16/	RLA File :09/24/040/00375/AM16/	Lic.No/Date:0910062644 22.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

365	Case No.:117/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

366	Case No.:118/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0410161045	Defer

	:01/82/050/01254/AM16/	:04/24/040/00139/AM16/	22.09.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

367	Case No.:16/14/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01152/AM16/	RLA File :03/95/040/01072/AM15/	Lic.No/Date:0310798994 22.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

368	Case No.:103/14/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01239/AM16/	RLA File :09/24/040/00362/AM16/	Lic.No/Date:0910062635 22.09.2015	Defer Date:10.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide O.M.No.BT/IL/05/419/2015-PID dated 18.1.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

369	Case No.:90/14/82-ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01226/AM16/	RLA File :52/24/040/00047/AM16/	Lic.No/Date:5210041640 23.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/03/2015-Ch-II dated 15.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

370	Case No.:75/14/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01211/AM16/	RLA File :05/24/040/00281/AM16/	Lic.No/Date:0510395710 23.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/28/2012-Ch-II dated 12.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of N			

371	Case No.:106/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01242/AM16/	RLA File :09/24/040/00373/AM16/	Lic.No/Date:0910062649 23.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

372	Case No.:85/14/82-	Party Name:V.D.H.	Meet No/Date:16/82-	Status:Case
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	ALC4/2015	ORGANICS PVT. LTD	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/01221/AM16/	RLA File :05/24/040/00302/AM16/	Lic.No/Date:0510395716 23.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

373	Case No.:91/14/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01227/AM16/	RLA File :22/21/040/00029/AM16/	Lic.No/Date:2210015316 24.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

374	Case No.:4/10/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00960/AM16/	RLA File :09/24/040/00385/AM16/	Lic.No/Date:0910062662 24.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

375	Case No.:3/10/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00959/AM16/	RLA File :09/24/040/00378/AM16/	Lic.No/Date:0910062661 24.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

376	Case No.:2/10/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00958/AM16/	RLA File :09/24/040/00377/AM16/	Lic.No/Date:0910062660 24.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

377	Case No.:70/16/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01390/AM16/	RLA File :03/94/040/00505/AM16/	Lic.No/Date:0310799056 24.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

378	Case No.:86/14/82-ALC4/2015	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01222/AM16/	RLA File :35/24/040/00005/AM16/	Lic.No/Date:3510044794 25.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

379	Case No.:5/10/82-	Party Name:CONCORD	Meet No/Date:16/82-	Status:Case
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	ALC4/2015	BIOTECH LTD	ALC4/2015 14.01.2016	Approved
	HQ File :01/82/050/00961/AM16/	RLA File :08/24/040/00181/AM16/	Lic.No/Date:0810136115 28.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/70/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

380	Case No.:88/14/82-ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01224/AM16/	RLA File :05/24/040/00279/AM16/	Lic.No/Date:0510395748 28.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

381	Case No.:65/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01201/AM16/	RLA File :09/24/040/00291/AM16/	Lic.No/Date:0910062665 28.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

382	Case No.:8/16/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

383	Case No.:68/16/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01388/AM16/	RLA File :03/95/040/00454/AM16/	Lic.No/Date:0310799077 28.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

384	Case No.:79/14/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of AYUSH			

385	Case No.:6/10/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
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	HQ File :01/82/050/00962/AM16/	RLA File :09/24/040/00321/AM16/	Lic.No/Date:0910062670 30.09.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

386	Case No.:69/16/82-ALC4/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01389/AM16/	RLA File :03/95/040/00350/AM15/	Lic.No/Date:0310799113 30.09.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

387	Case No.:33/16/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01353/AM16/	RLA File :03/94/040/00483/AM16/	Lic.No/Date:0310799128 01.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

388	Case No.:83/16/82-ALC4/2015	Party Name:DSM SINOCHAM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01403/AM16/	RLA File :22/24/040/00045/AM16/	Lic.No/Date:2210015321 01.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

389	Case No.:55/16/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01375/AM16/	RLA File :03/94/040/00525/AM16/	Lic.No/Date:0310799188 05.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

390	Case No.:43/16/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01363/AM16/	RLA File :03/94/040/00423/AM16/	Lic.No/Date:0310799184 05.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

391	Case No.:10/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01330/AM16/	RLA File :09/24/040/00266/AM16/	Lic.No/Date:0910062673 05.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

392	Case No.:65/16/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2015	Status:Case Deferred
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			14.01.2016	
	HQ File :01/82/050/01385/AM16/	RLA File :03/95/040/00355/AM16/	Lic.No/Date:0310799215 06.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

393	Case No.:66/16/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01386/AM16/	RLA File :03/95/040/00392/AM16/	Lic.No/Date:0310799216 06.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

394	Case No.:67/16/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01387/AM16/	RLA File :03/95/040/00485/AM16/	Lic.No/Date:0310799241 06.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

395	Case No.:126/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01262/AM16/	RLA File :05/23/040/00285/AM16/	Lic.No/Date:0510395839 07.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

396	Case No.:129/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01265/AM16/	RLA File :05/23/040/00281/AM16/	Lic.No/Date:0510395837 07.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

397	Case No.:7/10/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/00963/AM16/	RLA File :09/24/040/00384/AM16/	Lic.No/Date:0910062684 07.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

398	Case No.:6/16/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01326/AM16/	RLA File :09/24/040/00404/AM16/	Lic.No/Date:0910062686 07.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

399	Case No.:45/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
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	HQ File :01/82/050/01365/AM16/	RLA File :03/94/040/00529/AM16/	Lic.No/Date:0310799266 07.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

400	Case No.:25/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01345/AM16/	RLA File :09/24/040/00347/AM16/	Lic.No/Date:0910062681 07.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

401	Case No.:64/16/82- ALC4/2015	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01384/AM16/	RLA File :03/95/040/00493/AM16/	Lic.No/Date:0310799254 07.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

402	Case No.:139/14/82- ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01275/AM16/	RLA File :34/24/040/00178/AM16/	Lic.No/Date:3410041581 08.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

403	Case No.:126/16/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01446/AM16/	RLA File :03/95/040/00445/AM16/	Lic.No/Date:0310799287 08.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

404	Case No.:61/16/82- ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01381/AM16/	RLA File :03/95/040/00483/AM16/	Lic.No/Date:0310799284 08.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

405	Case No.:62/16/82- ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

406	Case No.:17/16/82- ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062693	Defer

	:01/82/050/01337/AM16/	:09/24/040/00402/AM16/	08.10.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

407	Case No.:41/16/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01361/AM16/	RLA File :03/94/040/00531/AM16/	Lic.No/Date:0310799312 09.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/410/2015-PI(Norms) date Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

408	Case No.:39/16/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01359/AM16/	RLA File :03/94/040/00535/AM16/	Lic.No/Date:0310799307 09.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

409	Case No.:40/16/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01360/AM16/	RLA File :03/94/040/00534/AM16/	Lic.No/Date:0310799303 09.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

410	Case No.:23/16/82-ALC4/2015	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01343/AM16/	RLA File :09/24/040/00359/AM16/	Lic.No/Date:0910062695 09.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

411	Case No.:5/16/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01325/AM16/	RLA File :09/24/040/00394/AM16/	Lic.No/Date:0910062694 09.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/278/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

412	Case No.:164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1010059293	Defer

	:01/82/050/01300/AM16/	:10/24/040/00049/AM16/	12.10.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

413	Case No.:7/16/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01327/AM16/	RLA File :09/24/040/00374/AM16/	Lic.No/Date:0910062707 12.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/599/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

414	Case No.:82/16/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01402/AM16/	RLA File :22/24/040/00048/AM16/	Lic.No/Date:2210015329 12.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

415	Case No.:38/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01358/AM16/	RLA File :03/94/040/00536/AM16/	Lic.No/Date:0310799342 12.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

416	Case No.:140/14/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01276/AM16/	RLA File :34/24/040/00175/AM16/	Lic.No/Date:3410041586 12.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

417	Case No.:42/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01362/AM16/	RLA File :03/94/040/00527/AM16/	Lic.No/Date:0310799387 13.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412 or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

418	Case No.:44/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01364/AM16/	RLA File :03/94/040/00528/AM16/	Lic.No/Date:0310799388 13.10.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/555/2014-PI(Norms) dated February 26, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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419	Case No.:63/16/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01383/AM16/	RLA File :03/95/040/00387/AM16/	Lic.No/Date:0310799377 13.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

420	Case No.:76/16/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01396/AM16/	RLA File :03/95/040/00357/AM16/	Lic.No/Date:0310799376 13.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

421	Case No.:144/14/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

422	Case No.:58/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01378/AM16/	RLA File :03/94/040/00497/AM16/	Lic.No/Date:0310799433 14.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

423	Case No.:132/14/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01268/AM16/	RLA File :34/24/040/00180/AM16/	Lic.No/Date:3410041592 14.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

424	Case No.:24/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01344/AM16/	RLA File :09/24/040/00380/AM16/	Lic.No/Date:0910062727 14.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

425	Case No.:152/14/82-	Party Name:V.D.H.	Meet No/Date:16/82-	Status:Case
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	ALC4/2015	ORGANICS PVT. LTD	ALC4/2015 14.01.2016	Deferred
	HQ File :01/82/050/01288/AM16/	RLA File :05/24/040/00335/AM16/	Lic.No/Date:0510395899 14.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

426	Case No.:60/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01380/AM16/	RLA File :03/94/040/00486/AM16/	Lic.No/Date:0310799460 15.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

427	Case No.:92/16/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01412/AM16/	RLA File :34/24/040/00185/AM16/	Lic.No/Date:3410041600 15.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

428	Case No.:54/16/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01374/AM16/	RLA File :03/94/040/00517/AM16/	Lic.No/Date:0310799491 16.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

429	Case No.:57/16/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01377/AM16/	RLA File :03/94/040/00470/AM16/	Lic.No/Date:0310799489 16.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

430	Case No.:71/16/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01391/AM16/	RLA File :03/94/040/00479/AM16/	Lic.No/Date:0310799490 16.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

431	Case No.:158/14/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01294/AM16/	RLA File :05/23/040/00305/AM16/	Lic.No/Date:0510395945 16.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

432	Case No.:137/14/82-ALC4/2015	Party Name:HPL ADDITIVES	Meet No/Date:16/82- ALC4/2015	Status:Case Deferred
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	HQ File :01/82/050/01273/AM16/	RLA File :05/23/040/00275/AM16/	Lic.No/Date:0510395972 19.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

433	Case No.:101/16/82- ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01421/AM16/	RLA File :34/24/040/00179/AM16/	Lic.No/Date:3410041611 19.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

434	Case No.:77/16/82- ALC4/2015	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01397/AM16/	RLA File :03/95/040/00481/AM16/	Lic.No/Date:0310799561 20.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

435	Case No.:26/16/82- ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01346/AM16/	RLA File :09/24/040/00370/AM16/	Lic.No/Date:0910062746 20.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

436	Case No.:11/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01331/AM16/	RLA File :09/24/040/00425/AM16/	Lic.No/Date:0910062758 20.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

437	Case No.:111/16/82- ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01431/AM16/	RLA File :13/24/040/00030/AM16/	Lic.No/Date:1310048016 20.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

438	Case No.:156/14/82- ALC4/2015	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:16/82- ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01292/AM16/	RLA File :04/24/040/00158/AM16/	Lic.No/Date:0410161133 20.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

439	Case No.:27/16/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01347/AM16/	RLA File :09/24/040/00420/AM16/	Lic.No/Date:0910062753 20.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

440	Case No.:97/16/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01417/AM16/	RLA File :31/83/040/00095/AM16/	Lic.No/Date:3110065713 21.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-I) dated 13.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

441	Case No.:98/16/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01418/AM16/	RLA File :31/83/040/00092/AM16/	Lic.No/Date:3110065711 21.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

442	Case No.:72/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01392/AM16/	RLA File :03/95/040/00102/AM16/	Lic.No/Date:0310799579 21.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

443	Case No.:73/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01393/AM16/	RLA File :03/95/040/00087/AM16/	Lic.No/Date:0310799578 21.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

444	Case No.:99/16/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01419/AM16/	RLA File :31/83/040/00084/AM16/	Lic.No/Date:3110065720 23.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-I) dated 13.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned			

	may take necessary action as per decision of NC.
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445	Case No.:85/16/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01405/AM16/	RLA File :22/24/040/00046/AM16/	Lic.No/Date:2210015335 23.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

446	Case No.:29/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01349/AM16/	RLA File :09/24/040/00379/AM16/	Lic.No/Date:0910062768 23.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

447	Case No.:30/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01350/AM16/	RLA File :09/24/040/00383/AM16/	Lic.No/Date:0910062767 23.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

448	Case No.:28/16/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01348/AM16/	RLA File :09/24/040/00409/AM16/	Lic.No/Date:0910062766 23.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/86/2015-PI(Norms) date Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

449	Case No.:129/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

450	Case No.:161/14/82-ALC4/2015	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01297/AM16/	RLA File :03/94/040/01226/AM15/	Lic.No/Date:0310799680 26.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

451	Case No.:146/14/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01282/AM16/	RLA File :05/23/040/00308/AM16/	Lic.No/Date:0510396019 26.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.no.14010/36/2011-Ch-II dated 15.01.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

452	Case No.:78/16/82-ALC4/2015	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01398/AM16/	RLA File :03/95/040/00777/AM15/	Lic.No/Date:0310799666 26.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

453	Case No.:93/16/82-ALC4/2015	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01413/AM16/	RLA File :34/24/040/00196/AM16/	Lic.No/Date:3410041626 28.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

454	Case No.:31/16/82-ALC4/2015	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01351/AM16/	RLA File :09/24/040/00423/AM16/	Lic.No/Date:0910062790 28.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

455	Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

456	Case No.:15/16/82-ALC4/2015	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01335/AM16/	RLA File :09/24/040/00444/AM16/	Lic.No/Date:0910062787 28.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

457	Case No.:86/16/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
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	HQ File :01/82/050/01406/AM16/	RLA File :22/24/040/00056/AM16/	Lic.No/Date:2210015337 28.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

458	Case No.:75/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01395/AM16/	RLA File :03/95/040/00525/AM16/	Lic.No/Date:0310799704 28.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

459	Case No.:46/16/82-ALC4/2015	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01366/AM16/	RLA File :03/95/040/00328/AM16/	Lic.No/Date:0310799744 28.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

460	Case No.:12/16/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01332/AM16/	RLA File :09/24/040/00407/AM16/	Lic.No/Date:0910062802 29.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/164/2015-PI(Norms) dated 19 th October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

461	Case No.:134/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01454/AM16/	RLA File :09/24/040/00453/AM16/	Lic.No/Date:0910062796 29.10.2015	Defer Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

462	Case No.:13/16/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01333/AM16/	RLA File :09/24/040/00447/AM16/	Lic.No/Date:0910062795 29.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/567/2014-PI(Norms) dated April 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

463	Case No.:14/16/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01334/AM16/	RLA File :09/24/040/00300/AM16/	Lic.No/Date:0910062794 29.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o				

	Pharmaceuticals forwarded vide O.M. No.35011/103/2014-PI(Norms) dated Sept.2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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464	Case No.:145/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01281/AM16/	RLA File :05/24/040/00250/AM16/	Lic.No/Date:0510396054 29.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

465	Case No.:151/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01287/AM16/	RLA File :05/24/040/00308/AM16/	Lic.No/Date:0510396056 29.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

466	Case No.:1/16/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01321/AM16/	RLA File :04/24/040/00169/AM16/	Lic.No/Date:0410161240 29.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/314/2015-PI(Norms) November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

467	Case No.:3/16/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01323/AM16/	RLA File :04/24/040/00168/AM16/	Lic.No/Date:0410161241 29.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/319/2015-PI(Norms) November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

468	Case No.:47/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01367/AM16/	RLA File :03/95/040/00526/AM16/	Lic.No/Date:0310799853 29.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

469	Case No.:136/14/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date:27.01.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC.
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470	Case No.: 48/16/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01368/AM16/	RLA File :03/95/040/00549/AM16/	Lic.No/Date:0310799873 30.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

471	Case No.: 117/16/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01437/AM16/	RLA File :05/24/040/00255/AM16/	Lic.No/Date:0510396073 30.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

472	Case No.: 87/16/82-ALC4/2015	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01407/AM16/	RLA File :22/24/040/00020/AM16/	Lic.No/Date:2210015341 30.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

473	Case No.: 159/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01295/AM16/	RLA File :05/24/040/00343/AM16/	Lic.No/Date:0510396075 30.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

474	Case No.: 118/16/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01438/AM16/	RLA File :05/24/040/00345/AM16/	Lic.No/Date:0510396076 30.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

475	Case No.: 84/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01404/AM16/	RLA File :22/24/040/00055/AM16/	Lic.No/Date:2210015339 30.10.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

476	Case No.: 94/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Approved
	HQ File :01/82/050/01414/AM16/	RLA File :22/24/040/00054/AM16/	Lic.No/Date:2210015338 30.10.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/317/2015-PI(Norms) dated November 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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477	Case No.:91/16/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01411/AM16/	RLA File :34/24/040/00197/AM16/	Lic.No/Date:3410041642 02.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/153/2015-PI(Norms) dated Oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

478	Case No.:112/16/82-ALC4/2015	Party Name:BELCO PHARMA	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01432/AM16/	RLA File :05/23/040/00273/AM16/	Lic.No/Date:0510396205 03.11.2015	Defer Date: 09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

479	Case No.:107/16/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01427/AM16/	RLA File :05/23/040/00326/AM16/	Lic.No/Date:0510396204 03.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

480	Case No.:50/16/82-ALC4/2015	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01370/AM16/	RLA File :03/95/040/00563/AM16/	Lic.No/Date:0310799971 03.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

481	Case No.:19/16/82-ALC4/2015	Party Name:MEDICLONE BIO-TECH PRIVATE LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01339/AM16/	RLA File :04/24/040/00181/AM16/	Lic.No/Date:0410161279 04.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

482	Case No.:90/16/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3410041662	Defer

	:01/82/050/01410/AM16/	:34/24/040/00207/AM16/	05.11.2015	Date:10.02.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC				

483	Case No.:108/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01428/AM16/	RLA File :05/23/040/00330/AM16/	Lic.No/Date:0510396254 05.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

484	Case No.:88/16/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01408/AM16/	RLA File :34/24/040/00202/AM16/	Lic.No/Date:3410041663 05.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

485	Case No.:49/16/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01369/AM16/	RLA File :03/95/040/00500/AM16/	Lic.No/Date:0310800048 05.11.2015	Defer Date: 09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

486	Case No.:52/16/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01372/AM16/	RLA File :03/95/040/00555/AM16/	Lic.No/Date:0310800046 05.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

487	Case No.:109/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01429/AM16/	RLA File :22/24/040/00067/AM16/	Lic.No/Date:2210015343 05.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/317/2015-PI(Norms) dated November 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

488	Case No.:37/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01357/AM16/	RLA File :03/94/040/00561/AM16/	Lic.No/Date:0310800114 06.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

489	Case No.:53/16/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01373/AM16/	RLA File :03/95/040/00540/AM16/	Lic.No/Date:0310800090 06.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
490	Case No.:51/16/82-ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01371/AM16/	RLA File :03/95/040/00520/AM16/	Lic.No/Date:0310800099 06.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/103/2014-PI(Norms) dated Sept.2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
491	Case No.:89/16/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			
492	Case No.:2/16/82-ALC4/2015	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01322/AM16/	RLA File :04/24/040/00175/AM16/	Lic.No/Date:0410161296 09.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			
493	Case No.:18/16/82-ALC4/2015	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01338/AM16/	RLA File :04/24/040/00172/AM16/	Lic.No/Date:0410161300 12.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			
494	Case No.:113/16/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01433/AM16/	RLA File :05/23/040/00334/AM16/	Lic.No/Date:0510396323 13.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/333/2014-PI(Norms) dated August, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
495	Case No.:110/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2015	Status:Case Deferred

			14.01.2016	
	HQ File :01/82/050/01430/AM16/	RLA File :05/23/040/00329/AM16/	Lic.No/Date:0510396325 13.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

496	Case No.:106/16/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01426/AM16/	RLA File :05/24/040/00384/AM16/	Lic.No/Date:0510396340 16.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

497	Case No.:114/16/82-ALC4/2015	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01434/AM16/	RLA File :50/24/040/00017/AM16/	Lic.No/Date:5010002240 16.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

498	Case No.:100/16/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01420/AM16/	RLA File :05/24/040/00212/AM16/	Lic.No/Date:0510396349 17.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

499	Case No.:104/16/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01424/AM16/	RLA File :05/23/040/00339/AM16/	Lic.No/Date:0510396384 20.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

500	Case No.:80/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01400/AM16/	RLA File :22/24/040/00073/AM16/	Lic.No/Date:2210015347 20.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/317/2015-PI(Norms) dated November 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

501	Case No.:103/16/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01423/AM16/	RLA File :05/23/040/00337/AM16/	Lic.No/Date:0510396395 23.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

502	Case No.:79/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01399/AM16/	RLA File :22/24/040/00074/AM16/	Lic.No/Date:2210015349 23.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

503	Case No.:81/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01401/AM16/	RLA File :22/24/040/00075/AM16/	Lic.No/Date:2210015348 23.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

504	Case No.:105/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01425/AM16/	RLA File :05/23/040/00356/AM16/	Lic.No/Date:0510396410 24.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

505	Case No.:1/14/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01137/AM16/	RLA File :09/24/040/00516/AM16/	Lic.No/Date:0910062901 26.11.2015	Defer Date: 09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

506	Case No.:32/16/82-ALC4/2015	Party Name:INTERMED,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Deferred
	HQ File :01/82/050/01352/AM16/	RLA File :04/24/040/00177/AM16/	Lic.No/Date:0410161343 26.11.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

507	Case No.:174/14/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File :01/82/050/01310/AM16/	RLA File :09/24/040/00515/AM16/	Lic.No/Date:0910062931 03.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/276/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

508	Case No.:175/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0910062934	Defer Date:

	:01/82/050/01311/AM16/	:09/24/040/00471/AM16/	04.12.2015	
Decision : Already approved in NC 14 dated 16.12.2015				

509	Case No.: 127/16/82-ALC4/2015	Party Name:BLUELINE FOODS (INDIA) PVT.LTD,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01447/AM16/	RLA File :07/24/040/00267/AM16/	Lic.No/Date:0710109146 08.12.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

510	Case No.: 135/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01455/AM16/	RLA File :09/24/040/00534/AM16/	Lic.No/Date:0910062981 17.12.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

511	Case No.: 136/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01456/AM16/	RLA File :09/24/040/00533/AM16/	Lic.No/Date:0910062980 17.12.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

512	Case No.: 130/16/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01450/AM16/	RLA File :09/24/040/00575/AM16/	Lic.No/Date:0910063030 23.12.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

513	Case No.: 132/16/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01452/AM16/	RLA File :09/24/040/00563/AM16/	Lic.No/Date:0910063042 28.12.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

514	Case No.: 131/16/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01451/AM16/	RLA File :09/24/040/00578/AM16/	Lic.No/Date:0910063038 28.12.2015	Defer Date:10.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

515	Case No.: 137/16/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/01457/AM16/	RLA File :34/24/040/00245/AM16/	Lic.No/Date:3410041783 05.01.2016	Defer Date: 09.03.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC
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516	Case No.: 139/16/82-ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Approved
	HQ File :01/82/050/01460/AM16/	RLA File :52/24/040/00070/AM16/	Lic.No/Date:5210041727 07.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/03/2015-Ch-II dated 15.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

517	Case No.: 138/16/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Approved
	HQ File :01/82/050/01459/AM16/	RLA File :09/24/040/00574/AM16/	Lic.No/Date:0910063104 07.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/536/2015-PI(Norms) dated December, 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

518	Case No.: 85/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Approved
	HQ File :01/82/050/00881/AM16/	RLA File :05/24/040/00167/AM16/	Lic.No/Date:0510394 902 15.07.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

519	Case No.: 93/8/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:16/82-ALC4/2015 14.01.2016	Status: Case Deferred
	HQ File :01/82/050/00889/AM16/	RLA File :31/83/040/00050/AM16/	Lic.No/Date:3110065541 17.07.2015	Defer Date:10.02.20
	Decision : The Committee decided to defer the case for want of comments of DoP.			

**Manual Agenda of NC Meeting No.16/82/2015
Scheduled for 14.01.2016 but actually held on 19.01.2016**

Case No. B- 1 M.No.16/AM-16 Date 14.01.2016	M/s. ZCL Chemicals Ltd. File No. 01/82/050/00428/AM 06 Adv Auth No. 0301355085 dt. 10.11.2005 Adv.Auth.No.0310382709 dt. 01.06.2006
Decision: The representatives of M/s. ZCL Chemicals Ltd. had requested a PH before the Norms Committee. They explained the matter. However, the Committee expressed its constraint that both the matters being very old, at this stage relevant and authentic data of the period would not be available and projections from current data so as to decide the wastage in earlier period may not be feasible. Moreover, it appears that comparative data of other companies is also not available. The representatives nevertheless pleaded that they may be allowed to make written submissions.	

Case No. B- 2 M.No.16/AM-16 Date 14.01.2016	M/s. Encube Ethicals Pvt. Ltd. File No. 01/82/050/00380/AM 13 File No.03/94/040/53/AM13 Adv Auth No. 0310692961 dt. 01.05.2012
Decision: The Committee decided to ratify norms based on the recommendation of O/o the Development Commissioner (MSME) forwarded vide O.M.No.23(11)2015-Chem/358 dated 28.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. This decision will be specific to this particular case. RA concerned may take necessary action as per decision of NC.	

16/09-16

S.No. 6

F. No.35011/312/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1510/AM-15/DES-3/1392 dated the 11/03/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Emtricitabine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	5-Fluorocytosine	1.348
2.	Glyoxylic Acid (50%)	2.18
3.	Hexa Methyl Disilazane	1.86
4.	Methanesulfonic Acid	0.025
5.	2,5-Dihydroxy, 1,4-Dithiane	0.90
6.	Sodium Borohydride	0.51
7.	Activated Carbon	0.100
8.	Cyclohexane	1.17
9.	Dimethylformamide	0.38
10.	Methanol	2.00
11.	Methylene Chloride	7.98
12.	Hexanes	10.08
13.	Toulene	1.70
14.	Steam/Thermal Coal	As per Fuel Policy.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),

16/AM-16

S. No. 8

F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/32/AM-16/DES-3/61 dated the 12/06/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefuroxime Axetil Crystalline**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(Z)-2-Methoxy Imino (Furyl-2-yl)Acetic Acid Ammonium Salt	0.615
2.	7-Aminocephalosporanic Acid (7-ACA)	0.769
3.	Acetone	1.611
4.	Activated Carbon	0.093
5.	Chlorosulphonyl Isocyanate	0.475
6.	Cyclohexane	1.733
7.	N,N-Dimethyl Acetamide	4.02
8.	Methanol	2.78
9.	Methylene Dichloride	3.369
10.	Potassium Carbonate	0.043

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

S. No. 10

F. No.35011/49/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Intas Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1274/AM-15/DES-3/1058 dated the 13/01/15 vide which application from M/s. Intas Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Doxycycline Hyclate tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Doxycycline Hyclate	117.3 mg/100mg tablet

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

S. 2/10-15

F. No.35011/579/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the May, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/781/AM-15/DES-3/780 dated the 21/10/14 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nabumetone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6 Methoxy-2-Naphthaldehyde	1.28
2.	Acetone	1.26
3.	Iso Propyl Alcohol	1.65

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

S. 1/0-16

F. No.35011/546/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the March, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/763/AM15/DES-3/720 dated the 21/10/14 vide which an application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Succinate**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Para Methoxy Ethyl Phenol <u>OR</u> 4-Methoxy Ethyl Phenol	0.7955kg/kg
2.	Epichlorohydrine	0.6179''
3.	Succinic Acid	0.4508''
4.	Mono Isopropyl Amine	0.6285''

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

F. No.35011/102/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S. No. 24

Udyog Bhawan, New Delhi,
Dated the July, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1211/AM-15/DES-3/1040 dated the 13/01/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Glimepiride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-[2-(3-Ethyl-4-Methyl-2-Carbonyl-Pyrrolidonylamino)-Ethyl]-Phenyl Sulfomide	0.80
2.	Trans-4-Methyl Cyclohexylamine	0.39
3.	4-(Dimethylamino) Pyridine	0.100
4.	Ethyl Chloro Formate	0.376
5.	Methylene Di Chloride	0.93
6.	Acetone	2.23
7.	S.B. Toluene	1.84

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

30

F. No.35011/274/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 30

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Nectar Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/137/AM-15/DES-3/161 dated the 09/05/14 vide which application from M/s. Nectar Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefuroxime Axetil Amorphous**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Desacetyl-7-amino cephalosporanic acid (D-7-ACA)	0.79
2.	Ethyl acetate	3.74
3.	Methanol	0.62
4.	Syn-methoxyimino furanyl acetic acid ammonium salt (SMIA)	0.835
5.	Activated carbon	0.100
6.	Phosphorous pentachloride	0.97
7.	Methylene chloride	2.29
8.	Sodium hydroxide	0.43
9.	Acetic acid	0.048
10.	Acetonitrile	0.98
11.	Chlorosulphonyl Isocyanate	0.53
12.	Acetone	1.76
13.	N,N-dimethyl acetamide	1.12
14.	Acetoxy ethyl bromide	0.59

15.	Cyclohexane	0.92
16.	Sodium carbonate	0.125
17.	Sodium bicarbonate	0.080
18.	Sodium chloride	Not an importable item
19.	Sodium metabisulfite	Not shown in RXN
20.	Hydrochloric acid	Not an importable item

Note: The SION at S.N. A-3146 for Cefuroxime Acid, A-2330 for Cefuroxime Axetil Crystalline and A-2331 for Cefuroxime Axetil Amorphous were earlier recommended for Revision in 2009, However, it appears, above SION's are still not revised. It is once again recommended to revise the above SION's and withdraw the existing ones.

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/82

S.No. 29, 52, 113

F. No.35011/494/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: 22nd December 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures - Application of M/s Intas Pharmaceuticals Ltd. Ahmedabad.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/377/AM16/DES-3/571 dated the 13.07.2015 vide which an application from M/s Intas Pharmaceuticals Ltd. Ahmedabad was forwarded to this Department for fixation of norms for the export of **Azithromycin based 250 mg and 500 mg Tablets**. This department has examined the matter and the following norms are furnished under para 4.7:

Sl. No	Name of Export Products	Quantity	Raw recommended Material	Quantity per tablet
1	Azithromycin 250 mg tablets	1 Tablet	Azithromycin monhydrate EP/BP/USP/Ph. Eur	261.809 mg
2	Azithromycin 500 mg tablets	1 Tablet	Azithromycin monhydrate EP/BP/USP/Ph. Eur.	522.2563 mg

2. This issues with the approval of competent authority.


23.12.15
(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

15/AM-16

S.26. 86

F. No.35011/345/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Unijeles Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/261/AM-16/DES-3/206 dated the 29/06/15 vide which application from M/s. Unijeles Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Novatrizoate 76% (Diatrizoate Sodium and Diatrizoate Meglumine Injection USP), 20ml Vial Kg.1000kg**. This department has examined the matter and it is requested that DGFT may call copy of valid DML for the export product.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F.No.35011/346/2015-PI (Norms)

F. No.35011/507/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 94

Shastri Bhawan, New Delhi,
Dated: December 30, 2015

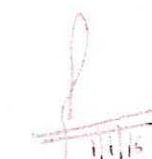
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/192/AM-16/DES-3/616 dated the 15/07/15 vide which application from M/s Indoco Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Enrofloxacin 15 mg, 50 mg and 150 mg tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Import Item	Qty. recommended		
	Per 15 mg tablet	Per 50 mg tablet	Per 150 mg tablet
Enrofloxacin	15 mg	50 mg	150 mg
Dibutyl Sebacate	0.6 mg	2 mg	6 mg
MEET flavour	3 mg	10 mg	30 mg

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/516/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 96

Shastri Bhawan,
New Delhi, the 31st December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s J. B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. Nos. 01/82/50/271/AM-16/DES-3/537 dated the 10/07/15 vide which application from M/s J. B. Chemicals & Pharmaceuticals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of 1) **Bupivacaine Hydrochloride 0.5% injection in 4 ml vial & 2) Bupivacaine Hydrochloride 0.5% injection with Adrenaline injection in 20 ml vials.** This department has examined the matter and the following norms are furnished subject to submission of Drug Manufacturing License by the applicant and verification by DGFT before releasing the Advance Authorization to the company:-

Sl. No.	Export product	Import Product	Quantity Recommended
1	Bupivacaine Hydrochloride 0.5% injection in 4 ml vial	Bupivacaine Hydrochloride	22 mg per vial of 4 ml
2	Bupivacaine Hydrochloride 0.5% injection with Adrenaline injection in 20 ml vials	Bupivacaine Hydrochloride Adrenaline Bitartarate	22 mg per vial of 4 ml 0.1911 mg per vial of 20 ml

2. This issues with the approval of competent authority.

(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

S.No. 109

F. No.35011/195/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Marck Biosciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1160/AM-14/DES-3/1385 dated the 12/03/14 vide which application from M/s. Marck Biosciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sodium Hyaluronate Eye Drops 0.2%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Sodium Hyaluronate PH EUR	20.0 mg/10 ml pack

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

S.No- 116

F. No.35011/478/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Fermenta Biotech Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/420/AM-16/DES-3/431 dated the 07/07/15 vide which application from M/s. Fermenta Biotech Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Vitamin D2 1 MIU in Soyabean Oil**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Export description is incomplete.
- (b) Copy of DML and Approved composition of Export Product is not given.
- (c) Potency of Imported Vitamin D2 (USP) in terms of MIU/gm is not given.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/12m-16 S.2/e 117
F. No.35011/378/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/372/AM-10/DES-3/456 dated the 07/07/15 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir/Valaciclovir hcl tablets/Capsules**. This department has examined the matter and it is requested that DGFT may call copy of valid DML for the export product.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/Am-16

S.No- 123

F. No.35011/103/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the September, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/913/AM-14/DES-3/1058 dated the 20/12/13 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dihydroartemisinin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 1.	Artemisinin	1.0989
✓ 2.	Sodium borohydride	0.14
3.	Methanol	0.675

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/38/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

S. No. 133

Shastri Bhavan, New Delhi-110001
Dated: 7th January, 2016

To,

M/s. Jubilant Life Sciences Ltd.
Plot No. 1-A, Sec-16A,
Institutional Area,
Noida (U.P) - 201301

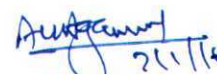
Subject: Application from M/s. Jubilant Life Sciences Ltd. for the import of raw- material against the export of PYRIDINE 2 ALDEHYDE.

(Advance Authorization No. 0510382053 dated 18.03.2014)

I am directed to refer to your application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information of the issue of this letter:-

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of PYRIDINE 2 ALDEHYDE and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to: - Shri. Mahender Vikram Singh, FTDO (DES-III), in reference to DGFT/UONo.-
01/82/050/61/ AM-15/DES-III/1304, dated 30.12.2015

F. No.35011/508/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 139

Shastri Bhawan, New Delhi,
Dated: December 30, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Eurolife Healthcare Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/571/AM-16/DES-3/246 dated the 01/07/15 vide which application from M/s Eurolife Healthcare Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Metronidazole Intravenous Infusion 100 ml Metronidazole 500 mg**. This department has examined the matter and the following information is not available in the application and DGFT may call for the same from the applicant:-

1. Complete set of the application
 2. Copy of valid Drug Manufacturing License issued by respective State Drug Controller
 3. Justification of quantities of different inputs applied for import.
2. This issues with the approval of competent authority.

(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

16/AM-16

F. No.35011/169/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S.No. 142

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Metrochem API Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/53/AM-16/DES-3/63 dated the 12/06/15 vide which application from M/s. Metrochem API Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **5-Methoxy-2-[(S)-[(4-methoxy-3,5-dimethyl-2-pyridinyl) methyl] Sulfinyl]-1H-benzimidazolato sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3,5-Lutidine	1.124
2.	Methylene Chloride	7.98
3.	Methanol	9.02
4.	Acetone	2.25

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

S.No. 145

F. No.35011/370/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shalina Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/551/AM-16/DES-3/342 dated the 02/07/15 vide which application from M/s. Shalina Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Lotion 30ml**. This department has examined the matter and it is requested that DGFT may call copy of Master Batch formula from the firm duly certified by Quality-Control Incharge.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

S.No. 151

F. No.35011/268/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nutra Specialities Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/75/AM-16/DES-3/17 dated the 11/06/15 vide which application from M/s. Nutra Specialities Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sitagliptin Phosphate (APIs/ Bulk Drugs)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (c) Norms applied by the firm does not match with the yields given by the firm i.e. 90% X 90.05% X 90% in 3 step reactions. Detailed calculations/justification may be furnished by the firm.
- (d) Past production vis-à-vis Actual consumption of imported inputs duly certified by Cental Excise Authorities may be furnished in support of their claim.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Shastri Bhawan, New Delhi,
Dated: December 30, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s ZIM Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/716/AM-16/DES-3/688 dated the 31/07/15 vide which application from M/s ZIM Laboratories Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin for oral suspension**. This department has examined the matter and the following information is not available in the application and DGFT may call for the same from the applicant:-

Details about pack size (in term of bottle/ampoule or other container of specified volume). Such pack sizes are normally approved alongwith the label, by the State Drug Controller.

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

16/AM-16

F. No.35011/597/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 178

Udyog Bhawan,
New Delhi, the April, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1071/AM-15/DES-3/1068 dated the 13/01/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Finasteride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2,3-Dichloro-5,6-dicyano-1,4-benzoquinone	0.86
2.	4-Dimethyl Aminopyridine	1.00
3.	Azaandrostanecarboxamide (Androzst-4-Aza-3-One-17Beta-N-Tert-Butyl Carboxamide)	1.7647
4.	Bis (Trimethylsilyl) Trifluoro Acetamide	1.47
5.	Activated Carbon	0.012 X
6.	Methanol	4.66
7.	Methylene Chloride	7.50
8.	Tetrahydrofuran	3.00
9.	Toluene	4.84
10.	Trifluoromethane Sulfonic Acid	0.004

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/637/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S. No. 181

Udyog Bhawan, New Delhi,
Dated the January, 2016
23rd Dec. 2015

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/055/AM-16/DES-3/809 dated the 20/08/2015 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Montelukast Sodium. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended for 1 kg Export
1.	Diol Derivative for Montelukast Sodium[2-(2-(3-(2-(7-Chloro-2-quinolinyl)-ethenylphenyl)-3-hydroxypropyl)phenyl)-2-propanol]	1.24kg
2.	Montelukast Side Chain[2-[1-(Mercaptomethyl)cyclopropyl]acetic acid]	0.40kg
3.	Dimethyl sulfoxide	1.22kg
4.	Methanesulfonyl chloride	0.21kg
5.	n-Heptane	0.80kg
6.	Eno anticromos(Activated Carbon)	0.100kg
7.	Acetonitrile	1.80kg
8.	Methanol	0.25kg
9.	Methylene chloride	1.64kg
10.	Toluene	4.30kg


23.12.15
(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16/AM-16

F. No.35011/627/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S.No. 153, 154
185

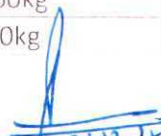
Udyog Bhawan, New Delhi,
Dated the ~~January, 2016~~
21st Dec. 2015

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s EYTAN LABS LTD.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00668/AM-16/DES-3/804 dated the 20/08/2015 vide which application from M/s EYTAN LABS LTD. was sent to this Department for fixation of norms under para: 4.7 for the export of 4-AMINO-5-FLUORO-1-(2R-HYDROXYMETHYL-[1,3]-OXATHIOLANE-5S-YL)-1H-PYRIMIDINE-2-ONE-EMTRICITABINE(EMS-II). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended for 1 kg Export
1.	(2R,5S)-5-5(4-amino-5-fluoro-2-oxo-2H-pyrimidine-1-yl)-[1.3]-oxathiolane-2-carboxylic acid, 2S -isopropyl-5R-methyl-1R-cyclohexyl Ester)(FCN)	1.726kg
2.	Sodium Borohydride	0.460kg
3.	Dipotassium Hydrogen Phosphate	1.90kg


(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDD),
Udyog Bhawan, New Delhi

16
S. No. 194, 353, 444

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd.
for the import of raw material against the export of 4-METHOXY ACETOPHENONE (4
MAP)/ACETYL ANISOLE 99% PURITY.

(Advance Authorization No. 3110065476 dated 16.06.2015)

(Advance Authorization No. 3110065521 dated 12.08.2015)

Ref: U.O. No. 01/82/050/00969/AM16/DES-III/1148 dated 30.11.2015

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for
the import of raw material against the export of 4-METHOXY ACETOPHENONE (4
MAP)/ACETYL ANISOLE 99% PURITY.

The application have been examined based on the additional information furnish by the
firm. The Department recommends the following norms for the present Advance Authorization
application.

Item of Export	Qty.	Item of Import	Qty
4-METHOXY ACETOPHENONE (4 MAP)/ACETYL ANISOLE (PURITY 99% MINIMUM).	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	0.990 kg
		2. ACETIC ANHYDRIDE	0.755 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 13.01.2016

16/AM-16

F. No.35011/171/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S. No 195

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Herbochem Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1366/AM-15/DES-3/49 dated the 12/05/15 vide which application from M/s. Herbochem Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Extract Ipecacuanha (Ipecac Conc.2% alkaloid)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ipecacuanha Roots	0.909

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the export of OCTYL DIMETHYL PARA AMINO BENZOIC ACID.

(Advance Authorization No.0910062272 dated. 01.07.2015)

Ref: U.O. No. 01/82/50/01184/AM16/DES-III/1270, dated 15.12.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of OCTYL DIMETHYL PARA AMINO BENZOIC ACID.

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
OCTYL DIMETHYL PARA AMINO BENZOIC ACID.	1 kg.	1. PARA NITRO BENZOIC ACID (PNBA)	0.7375 kg
		2. 2-ETHYL HEXANOL	0.6200 kg
		3. PERCHLORO ETHYLENE (PCE)	0.5500 kg
		4. METHANOL	0.7270 kg
		5. HEXANE	0.5770 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 12.01.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

16

213

Subject: Advance Authorization application from M/s. Supreet Chemicals P. Ltd. for the import of raw materials against the export of E.A. ACID/ ETHERAMINE/ CAF.

(Advance Authorization No. 0310797113 dated 08.07.2015)

M/s. Supreet Chemicals P. Ltd. has submitted present applications for the import of raw materials against the export of E.A. ACID/ ETHERAMINE/ CAF.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
E.A. ACID/ ETHERAMINE/ CAF	1 KG.	1. 2-(2-AMINOETHOXY) ETHANOL	0.800 KG
		2. 2-MERCAPTO ETHANOL	0.560 KG
		3. MIX XYLENE	4.080 KG
		4. CAUSTIC SODA	0.520 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/81/2012 -CH-II dated 15.01.2016

16 / 228

F. No. 14010/75/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

Shastri Bhavan, New Delhi-110001
Dated: 15th January, 2016

To,

M/s. M.L.A Industries
111/230, Harsh Nagar,
Kanpur, U.P. - 208012

Subject: Application from M/s. M.L.A Industries for the import of raw- material against the export of AZO DI CARBAMAZIDE (ADC) MICRONIZED POLYMER GRADE.

(Advance Authorization No 0610038193 dated 16.7.2015)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject and your reply dated 15.12.2015 in reference to this office letter of even number dated 26.11.2015. The reply furnished by you is not very specific. You are again being advised to submit the following information within 15 days of the issue of this letter:

1. It is noted that export product includes about 5 grades in which indigenous/ other material varies from 0% to 95%. The clear and specific details of particular grades of Azodicarbamazide, micronized polymer grade to be exported/exported with the Pure ADC in each grade may be indicated against the Adv. Authorization No. 0610038193 dated 16.12.2015.
2. The Adv. Authorization No. 0610038193 dated 16.12.2015 has been applied without indicating the specific grade/ % composition of the export product which is not correct for the purpose of nexus between export and import product. The reasons for the same may be furnished.
3. Whether the % composition including content of Pure ADC/other indigenous inputs is being indicated to Foreign buyer or only grade of Micronized ADC is being indicated. The complete details may be furnished.
4. Any other relevant information

Yours faithfully,


25/1/16

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to:

Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/847/ AM-16/DES-3/893, dated 3.9 .2015

F. No.35011/646/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

16
S. 233

Udyog Bhawan, New Delhi,
Dated: 11 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Sun Pharmaceutical Industries Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00880/AM16/DES-3/937 dated the 09/09/2015 vide which an application from M/s Sun Pharmaceutical Industries Ltd. was forwarded to this Department for fixation of norms for the export of Telmisaartan Spray Dried Bulk Drug. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	Methyl-4Bromomethylbiphenyl-2Carboxylate	0.87kg
2.	Acetonitrile	0.36kg
3.	Dimethyl Formamide	0.34kg
4.	Methylene Chloride	2.27kg
5.	Methanol	3.28kg
6.	Activated Carbon	0.020kg
7.	Benzimidazole Carboxylic Acid	0.665kg
8.	Phenylene Diamine	0.732kg

2. This issues with the approval of Director (Pharma Industry).



(Shri Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

16/10/16

S. No. 268

F. No.35011/443/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/286/AM-16/DES-3/423 dated the 07/07/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clobetasol-17 Propionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	1.00
2.	Triethyl Propionate	1.19

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

DES-III

Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

16
S.No. 269

Subject: Advance Authorization application from M/s. Sunshield Chemicals Ltd. for the import of raw material against the export of SUNCON 100 (OCTYLATED BUTYLATED DI PHENYLAMINE).

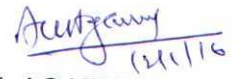
(Advance Authorization No. 0310797971 dated 05.08.2015)

M/s. Sunshield Chemicals Ltd. have submitted present application for the import of raw material against the export of SUNCON 100 (OCTYLATED BUTYLATED DI PHENYLAMINE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
SUNCON 100 (OCTYLATED BUTYLATED DI PHENYLAMINE)	1 kg	1. DI ISO BUTYLENE	0.513 KG.
		2. DI PHENYLAMINE	0.564 KG

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2010-CH-II dated 1.1.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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16
S.No. 278

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310798033 dated 10.08.2015)

Ref:- DGFT/ U.O. No. 01/82/50/01141/AM16/DES-III/1248 dated 16.12.2015.

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
STERO N-HEPD (PIPERIDINE ETHANOL)	1 kg.	1. PIPERIDINE	0.8236 kg
		2. ETHYLENE OXIDE	0.4264 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 01.01.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

16

S.No. 289

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310798226 dated 17.08.2015)

Ref:- DGFT/ U.O. No. 01/82/50/01157/AM16/DES-III/1250 dated 16.12.2015

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
STERO DMEA (DI METHYL ETHANOL AMINE)	1 kg.	1. DI METHYL AMINE (40%)	1.2890 kg
		2. ETHYLENE OXIDE	0.5050 kg

This issue with the approval of competent authority.



(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 15.01.2016

16/Am-16

S/b. 322

F. No.35011/599/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Eytan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/650/AM-16/DES-3/773 dated the 10/08/15 vide which application from M/s. Eytan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4-Amino-2-Oxo Pyrimidinyl Oxathiolane-2-Carboxylic Acid Isopropyl Methyl Cyclo Hexyl Ester (Cyclo Hexyl Ester) Or (CHE) Or (CHE-III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glyoxylic Acid 50%	0.746
2.	2,5 Dihydroxy 1,4-Dithiane	0.327
3.	Cytosine	0.434
4.	Hexamethyl Disilazane	0.709
5.	Dimethyl Formamide	0.26
6.	Triethyl Amine	0.67
7.	Methylene Chloride	1.56
8.	N-Hexane	2.63
9.	Cyclo Hexane	0.79

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16

F. No. 14010/5/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.No. 384

Shastri Bhavan, New Delhi-110001

Dated: 27th January, 2016

To,

M/s Aether Elementally Innovative Industries P. Ltd.,
No.35, Plot No.40, Aangan,
Jaldarshan Soc, B/H. Gokul Row House,
Umra, Surat/Gujarat-395007.

Subject: - Advance Authorization Application for the import of raw-materials against the export of N-Octyl-D-Glucamine.

(Advance Authorization No. 5210041630 dated 10.09.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. You have indicated the Details of production of N-Octyl-D-Glucamine and corresponding consumption of raw materials in the year 2014-15 as nil. The details of production and corresponding consumption of raw materials 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
3. Basis of applied quantity of raw materials against the production of N-Octyl-D-Glucamine.
4. Any other relevant information

A.K. Agarwal
27/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Sing, FTDO_(DES-III), in reference to DGFT/EO No.-
01/82/50/01293/ AM- 16/DES-III/1209/1575, dated 15.12.2015.

16
S.No. 359

F. No. 14010/138/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

Vivimed Labs Ltd.,
II, Floor Veeranag Towers,
Habsiguda, Hyderabad,
Andhra Pradesh-500007.

Sub: - Advance Authorization Application for the import of raw-materials against the export of
PIROCTONE OLAMINE OR VIPIROX.

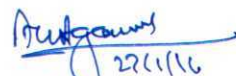
(Advance Authorization No. 0910062622 dated 16.09.2015)

(Advance Authorization No. 0910051917 dated 28.03.2012)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of each of the solvents used during the process and recovery of each of the solvents in terms of quantity and final quantity of solvent required under duty exemption scheme.
3. Details of production of PIROCTONE OLAMINE OR VIPIROX and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
4. Any other relevant information

Yours faithfully


27/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/0001260/01233/AM- 16/DES-III/1264/1260, dated 16.12.2015

16

S. No. 360

F. No.35011/771/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the August, 2014

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Srini Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/651/AM-14/DES-3/835 dated the 30/10/13 vide which application from M/s. Srini Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pregabalin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	R-(-)-3-(Carbamoylmethyl)-5-Methyl Hexanoic Acid	1.47
2.	Isobutanol	1.162

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Subject Fixation of I/O norms under Para 4.07 of HBP, 2015-20- application from M/s Virchow Biotech Private Limited, Hyderabad
From Nitin Kumar Jain DBT <nitink.jain@nic.in>
Date Monday, January 18, 2016 12:53 pm
To mv.singh@nic.in
Cc nc3.dgft@nic.in

BT/IL/05/419/2015-PID

Date: 18.1.2016

16/82
S.No. 368

OFFICE MEMORANDUM

Subject: Fixation of I/O norms under Para 4.07 of HBP, 2015-20- application from M/s Virchow Biotech Private Limited, Hyderabad

The undersigned is directed to refer to Directorate General of Foreign Trade O.M. No. 01/82/050/01239/AM-16/DES-III/1305 dated 16.12.2015 forwarding the application of M/s Virchow Biotech Private Limited, Hyderabad for fixation of I/O Norms for the export product called "Today Contraceptive Sponge". The case has been examined and the DGFT is requested to seek information on following points from the firm:

1. Consolidated table showing quantity of import items/materials dispensed, returned/carryover and used in the production of a batch of Today Contraceptive Sponge with size & final yield of batch.

This issues with approval of the Competent Authority, Department of Biotechnology.

Kindly acknowledge the receipt.

(Nitin K. Jain)

Scientist "E"

Shri C.S.
18/1/16
To,

Shri Mahendra Vikram Singh

Foreign Trade Development Officer (DES-III)

Directorate General of Foreign Trade

Ministry of Commerce & Industry

Udyog Bhawan, New Delhi

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16 / AM-16 ✓
S.No. 369
S.No. 516

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Anupam Rasayan (India) Pvt. Ltd. for the import of raw material against the export of HDC HP 100 (Formulated 2-Hydroxy-4,4- Dichloro Diphenyl Ether 30% Solution)

(Advance Authorization No. 5210041640 dated 23.09.2015)

Ref: U.O. No. 01/82/050/1226 /AM-16/DES-III/1210 dated 15.12.2015.

M/s. Anupam Rasayan (India) Pvt. Ltd. have submitted present application for the import of raw material against the export of HDC HP 100 (Formulated 2-Hydroxy-4,4- Dichloro Diphenyl Ether 30% Solution)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
HDC HP 100 (Formulated-2-Hydroxy-4,4- Dichloro Diphenyl Ether 30% Solution)	1 kg	1. Para Chloro Phenol	0.604 kg.
		2. Dimethyl Sulfoxide	0.309 kg
		3. Per Chloro Ethylene	0.309 kg
		4. Propylene Glycol	0.707 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2015-CH-II dated 05.01.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

16
S. No. 370

Subject: Advance Authorization application from M/s. SHRI BAKEY BEHARI LAL BOAD MILLS for the import of raw materials against the export of MENTHONE.

(Advance Authorization No. 0510395710 dated 23.09.2015)

Ref: U.O. No. 01/82/050/1211/AM16/DES-III/ dated 01.12.2015

M/s. SHRI BAKEY BEHARI LAL BOAD MILLS has submitted present applications for the import of raw materials against the export of MENTHONE.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
MENTHONE.	1 KG.	META-CRESOL ABOVE 98.5% PURE	1.43 KG

This issues with the approval of competent authority.

A. K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/28 /2012 -CH-II dated 12.01.2016

16/Am-16

S. No. 379

F. No.35011/70/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Concord Biotech Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/852/AM-15/DES-3/1181 dated the 26/02/15 vide which application from M/s. Concord Biotech Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Mycophenolate Mofetil Powder Foam**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Mycophenolic Acid	0.941

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

1.6 / AM-16

S. No. 407

F. No.35011/410/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Elppe Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/585/AM-16/DES-3/251 dated the 01/07/15 vide which application from M/s. Satyadeva Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Niclosamide Anhydrous Or Niclosamide Anhydrous EP/BP Or Niclosamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Salicylic Acid	0.66
2.	Thionyl Chloride	0.22
X 3.	Triethyl Amine	0.26 X
4.	Isopropyl Alcohol	0.75

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S.No. 411

F. No.35011/278/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/182/AM-16/DES-3/165 dated the 18/06/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1-Benzoyl Piperazine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Anhydrous Piperazine	0.724
2.	Boc Anhydride	1.834

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S. No. 413

F. No.35011/599/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Eytan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/650/AM-16/DES-3/773 dated the 10/08/15 vide which application from M/s. Eytan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4-Amino-2-Oxo Pyrimidinyl Oxathiolane-2-Carboxylic Acid Isopropyl Methyl Cyclo Hexyl Ester (Cyclo Hexyl Ester) Or (CHE) Or (CHE-III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glyoxylic Acid 50%	0.746
2.	2,5 Dihydroxy 1,4-Dithiane	0.327
3.	Cytosine	0.434
4.	Hexamethyl Disilazane	0.709
5.	Dimethyl Formamide	0.26
6.	Triethyl Amine	0.67
7.	Methylene Chloride	1.56
8.	N-Hexane	2.63
9.	Cyclo Hexane	0.79

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S.No. 418

No.35011/555/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: February 26, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Indoco Remedies . Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00748/AM15/DES-3/705 dated the 21.10.2014 vide which an application from M/s Indoco Remedies Ltd. was forwarded to this Department for fixation of norms for the export of **Latanoprost Ophthalmic Solution 0.005% in 2.5 ml vial** This department has examined the matter and the following norms are recommended against this application:-

Sl. No.	Import item	Norms Recommended
1	Latanoprost	0.1275 mg/ 2.5ml vial
2	Eye drop bottle (packing material)	1.01 numbers for each vial
3	Eye drop caps (packing material)	1.01 numbers for each vial
4	Eye drop insert (packing material)	1.01 numbers for each vial

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce, (Shri M V Singh, FTDO), Udyog Bhawan, New Delhi.

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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S. No. 440

Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd.
for the import of raw material against the export of GUAIACOL 99% PURITY.

(Advance Authorization No. 3110065521 dated 01.07.2015)

(Advance Authorization No. 3110065626 dated 08.09.2015)

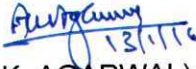
Ref: U.O. No. 01/82/050/01059/AM16/DES-III/1194 dated 9.12.2015

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for
the import of raw material against the export of GUAIACOL 99% PURITY.

The application have been examined based on the addition information furnish by the
firm. The Department recommends the following norms for the present Advance Authorization
application.

Item of Export	Qty.	Item of Import	Qty
GUAIACOL 99% PURITY	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	1.287 kg
		2. HYDROGEN PEROXIDE (60%)	0.687 kg
		3. ACETONE	0.270 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 13.01.2016

16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 441

Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd.
for the import of raw material against the export of MONO METHYL ETHER OF
HYDROQUINONE – MEHQ 99% PURITY.

Ref: U.O. No. 01/82/050/204/AM16/DES-III/229 dated 30.06.2015

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for
the import of raw material against the export of MONO METHYL ETHER OF HYDROQUINONE
– MEHQ 99% PURITY.

The application have been examined based on the additional information furnish by the
firm. The Department recommends the following norms for the present Advance Authorization
application.

Item of Export	Qty.	Item of Import	Qty
MONO METHYL ETHER OF HYDROQUINONE – MEHQ (PURITY 99% MINIMUM)	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	1.310 kg
		2. HYDROGEN PEROXIDE (60%)	0.825 kg
		3. ACETONE	0.270 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi –11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 13.01.2016

F. No.35011/86/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S. 16- 448

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Smilax Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1046/AM-15/DES-3/1065 dated the 13/01/15 vide which application from M/s. Smilax Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3-Isobutylglutaric Acid [CMH Diacid]**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Isovaleraldehyde	0.6068
2.	Ethyl Cyano Acetate	0.781
3.	Diethyl Malonate	0.90

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16

S.No. 451

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-1010 (DI- PROPYL HEPTYL PHTHALATE) & KANATOL-400 (M).

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-1010(DI- PROPYL HEPTYL PHTHALATE) & KANATOL-400 (M).

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0510396019 dated 26.10.2015)

Ref: U.O. No. 01/82/050/01282/AM16/DES-III/1353 dated 18..12.2015.

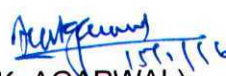
1. Item of Export	Qty.	Item of Import	Qty
KANATOL-1010(DI- PROPYL HEPTYL PHTHALATE)	1 kg.	PROPYL HEPTANOL	0.746 kg.
		PHTHALIC ANHYDRIDE	0.350 kg.

(Advance Authorization No. 0510395789 dated 01.10.2015)

Ref: U.O. No. 01/82/050/01216/AM16/DES-III/1375 dated 21.12.2015.

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-400 (M)	1 kg.	PHTHALIC ANHYDRIDE	0.560 kg.
		SABUTOL(MIX ALCOHOL)	0.595 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 15.01.2016

14/AM-16

S. No. 460

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F. No.35011/164/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
Dated the 19th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Gland Pharma. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1324/AM-15/DES-3/1433 dated the 16/03/2015 vide which an application from M/s. Gland Pharma Pvt. Ltd was forwarded to this Department for fixation of norms under para: 4.7 for the **export of pre-filled syringes containing 20 mg, 40 mg, 60 mg and 80 mg Enoxaparin for injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

1. Enoxaparin PFS 20 mg

Sl. No.	Import item	Quantity recommended Per 20 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.0634 gm
2.	Barrel syringes	1.1172 Nos.
3.	Needle shield	1.164 Nos.
4.	Plunger stopper	1.1292 Nos.
5.	Plunger rod	1.0279Nos.
6.	Preventis rubber	1.0361 Nos.

2. Enoxaparin PFS 40 mg

Sl. No.	Import item	Quantity recommended Per 40 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.1268 gm
2.	Barrel syringes	1.1150 Nos.
3.	Needle shields	1.1193 Nos.
4.	Plunger Stoppers	1.1186 Nos
5.	Plunger rod plastic	1.0240 Nos.
6.	Preventis rubber	1.0309 Nos.

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3. Enoxaparin PFS 60 mg

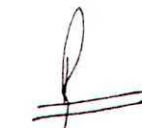
-2-

Sl. No.	Import item	Quantity recommended Per 60 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.1902 gm
2.	Barrel syringes	1.111 Nos.
3.	Needle shield	1.1105 Nos.
4.	Plunger stopper	1.1273 Nos.
5.	Plunger rod	1.0270 Nos.
6.	Preventis rubber	1.0385 Nos.

4. Enoxaparin PFS 80 mg

Sl. No.	Import item	Quantity recommended Per 80 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.2536 gm
2.	Barrel syringes	1.1198 Nos.
3.	Needle shield	1.1212 Nos.
4.	Plunger stopper	1.1267 Nos.
5.	Plunger rod	1.0250 Nos.
6.	Preventis rubber	1.0372 Nos.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
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S.No. 462

F. No.35011/567/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the April, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/678/AM-15/DES-3/871 dated the 24/11/14 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lopinavir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	L-Phenylalanine	0.710
2.	(2S)-(1-tetrahydropyrimid-2-only)-3-methylbutanoic acid	0.656
3.	N,N-Carbonyl Diimidazole (CDI)	0.53
4.	2,6-Dimethyl Phenol	0.618
5.	Potassium Carbonate	1.368
6.	Sodium Borohydride	0.819
7.	(L)-Pyroglutamic Acid	0.316
8.	Triethanolamine	1.00
9.	Citric Acid Monohydrate	4.11
10.	Methane Sulfonic Acid	1.867
11.	n-Heptane	1.90
12.	Acetonitrile	0.64
13.	Tetrahydrofuran	2.63
14.	N,N-Dimethyl Acetamide	1.20
15.	1,2-Dimethoxyethane	10.16
16.	Methyl tert-butyl ether (Or) Tertiary Butyl Methyl Ether	1.55
17.	Dimethyl Formamide	1.96
18.	Toluene	2.65
19.	Methylene Dichloride	1.57

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16

S.No. 463, 490

F. No.35011/103/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the September, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/913/AM-14/DES-3/1058 dated the 20/12/13 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dihydroartemisinin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Artemisinin	1.0989
2.	Sodium borohydride	0.14
3.	Methanol	0.675

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S.No. 466

F. No.35011/314/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/69/AM-16/DES-3/44 dated the 11/06/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Tartrate Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Metoprolol Tartrate	25.5 mg
2.	Magnesium Sarate	1.49 "
3.	Microcrystalli Cellulos	75.21 "
4.	Croscarmellose Sodium	11.92 "
5.	Closure	Relevant, As per packing policy.
6.	Plastic Bottls	

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S.No-467

F. No.35011/319/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/77/AM-16/DES-3/35 dated the 11/06/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Tartrate Tablets 50mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Metoprolol Tartrate	51.0 mg/tablet
2.	Magnesium Sarate	2.1 "
3.	Microcrystalli Cellulos	95.4 "
4.	Croscarmellose Sodium	16.8 "
5.	Closure	Relevant, As per packing policy.
6.	Plastic Bottls	

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S. No. 476, 500

F. No.35011/317/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Venus Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/123/AM-16/DES-3/10 dated the 11/06/15 vide which application from M/s. Venus Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carboplatin Injection BP 150mg/15ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Carboplatin BP	157.5mg/15ml <u>And</u> 472.5mg/45ml

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S.No. 477

F. No.35011/153/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/82/AM-16/DES-3/54 dated the 12/06/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Step-4**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Erythromycin Base USP	1.75 kg/kg A
2.	Hydroxylamine Hcl	0.91
3.	Methanol	2.72
4.	Methane Sulfonyl Chloride	0.72
5.	Acetone	6.45
6.	Ethyl Alcohol	2.81
7.	Platinum Catalyst with base of Activated Carbon (5% pt/c)	1.00gm/kg A

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S.No. 487
500

F. No.35011/317/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Venus Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/123/AM-16/DES-3/10 dated the 11/06/15 vide which application from M/s. Venus Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carboplatin Injection BP 150mg/15ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Carboplatin BP	157.5mg/15ml <u>And</u> 472.5mg/45ml

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S. No. 494

F. No.35011/333/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the August, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indo Phyto Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1466/AM-15/DES-3/1351 dated the 09/03/15 vide which application from M/s. Indo Phyto Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **19-Norandrostenedione 99% Intermediate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Lactone (D)	1.40
2.	Chloroket (2,(3-chloropropyl)-2,5,5-Trimethyl-1,3-Dioxane	1.30
3.	Tetrahydrofuran	3.50

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

16
S/ No. 507

. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/497/AM-16/DES-3/562 dated the 10/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	CBZ-L-Valine	1.1824
2.	N,N-Dicyclohexyl-Carbodimide(DCC)	1.061
3.	4-Dimethyl Aminopyridine	0.028
4.	Acyclovir	0.758
5.	Dimethyl Formamide	3.515
6.	Methanol	3.968
7.	Steam/Thermal Coal	As per Fuel Policy.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S.No. 517

F. No.35011/536/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/605/AM-16/DES-3/1017 dated the 27/10/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin Trihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6-APA(6-Amino Penicillanic Acid)	0.568
2.	Methyl D-(-)-4-Hydroxy-Phenylglycinate Or D-(-)-4-Hydroxyphenylglycine Methyl Ester [PHPG Ester]	0.507
3.	Penicillin G Amidase (Particle size 250-500 Micron)	0.002
4.	Isopropyl Alcohol	0.229

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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B-02

No.23 (11)/2015-chem. /358
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi
28th December, 2015

OFFICE MEMORANDUM

**Sub: Rectification of error in Advance authorization of M/s Encube Ethicals
(p) Ltd.-regarding**

License No : 0310692961 Dated 01.05.2012
Our reference No. 23(16)/2013-chem.

The undersigned is directed to refer U O No. 01/82/050/380/AM-13/DES-III/1443 dated 17.12.2015 on the above mention subject and to say that representation of M/s Encube Ethicals (p) Ltd. have been examined and the recommendations are as under;

S.No. 9. Secura Antifungal greaseless 57 gms

This office is agreed with the request of the applicant. It is requested that following amendments may be made in our earlier recommendations.

S.No.	Name of ingredients	Qty. required per kg of export product with 2% wastage	May be amended as follows	
1	Allantoin	0.00204 Kg	Diazolidinyl Urea bearing brand/trade name GERMALL II or any other	0.00204 Kg
6	2,5-Dioxo-4-Imidazollidinyl Urea bearing brand name Allantoin or any other	0.00204 Kg	2,5-Dioxo-4-Imidazollidinyl Urea bearing brand name Allantoin or any other	0.0408 Kg

This issue is with approval of JDC (SRS).


28/12/15

(J.P. Pathak)
Asstt. Director (Chemical)

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
R.No. 414,
O/o Director General of Foreign Trade,
M/o Commerce and Industry,
DES III Section
Udyog Bhawan, New Delhi

No.23 (11)/2015-chem. 1359
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

B-02

7th floor, A Wing, Nirman Bhawan,
New Delhi

28th December, 2015

OFFICE MEMORANDUM

**Sub: Rectification of error in Advance authorization of M/s Encube Ethicals
(p) Ltd.-regarding**

HQ File No. : 01/82/050/00380/AM-13
RLA File No. : 03/94/040/00053/AM-13
License No : 0310692961 Dated 01.05.2012

The undersigned is directed to refer U O No. 01/82/050/380/AM-13/DES-III/1149 dated 30.11.2015 on the above mention subject and to say that representation of M/s Encube Ethicals (p) Ltd. have been examined and the recommendations are as under;

A. SECURA Protective Ointment 70gms & 159 gms

This office is agreed with the request of the applicant and recommends the quantity of Petroleum Jelly yellow/white bearing brand trade name Petrolectum white Fonoline or any other may be considered 1.02Kg/Kg content of the Petroleum Jelly in export product.

B. Uniderm Moisturizing Cream 85 & 80 gms.

This office has recommended quantity of White Mineral oil as 0.0204kg/ kg of export product (copy enclosed). There may be an error in transferring of data, it may be rectify at the place of its origin.

C. Solosite wound gel 85 gms.

Agreed with the request of the applicant and recommends the quantity of Akucell sw 3009x181 Carboxy methyl as 0.0204kg/ kg of export product.

In view of above, it is requested for necessary action at your end.

This issue is with the approval of Joint Development Commissioner (SRS).

Encl: as above

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
R.No. 414,
O/o Director General of Foreign Trade,
M/o Commerce and Industry,
DES III Section
Udyog Bhawan, New Delhi


(J.P. Pathak)
Asstt. Director (Chemical)

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Sl. No. 2

Case No.:153/3/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82- ALC4/2014 08.05.2014	Status:Case Approved	
HQ File :01/82/050/00157/AM15/	RLA File :03/94/040/00976/AM14/	Lic.No/Date:0310769229 05.02.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 23/82 dated 06.03.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
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Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Allopurinol	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5384 kg
		2.	Formamide	1.50 kg
RA may take further appropriate action as per the decision of Norms Committee.				